Third Lok Sabha XIII Session (03/11/1965) to 10/12/1965)

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, November 3, 1965/Kartika 12, 1887 (Saka)

No. 433

1. Starred Questions

Starred Questions Nos. 1—4 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1—19, 21, 23—48, 50—62 and 64—75 were laid on the Table.

A statement by the Minister in the Ministry of Home Affairs correcting the reply given to Unstarred Question No. 687 on the 25th August, 1965 regarding Ex-Ministers appointed as Chairmen of Public Undertakings, was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A Summary of the Report of the Governor of Kerala dated the 17th October, 1965, to the Union Home Minister.
- (2) A copy of the Explanatory Statement giving reasons for immediate legislation by the Railways (Employment of Members of the Armed Forces) Ordinance, 1965, under Rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (3) A statement correcting the answers given on the 14th September, 1965 to certain supplementaries by Shri Shree Narayan Das on Starred Question No. 599 regarding Financing Agencies.

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- •(4) A copy of Notification S.R.O. No. 265/64, published in Kerala Gazette dated the 1st September, 1964, containing Kerala Hillman Rules, 1964, under section 77 of the Kerala Forest Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
 - (5) A copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:—
 - (i) The Railways (Employment of Members of the Armed Forces) Ordinance, 1965 (No. 4 of 1965) promulgated by the President on the 29th September, 1965.
 - (ii) The Taxation Laws (Amendment and Miscellaneous Provisions) Ordinance, 1965 (No. 5 of 1965) promulgated by the President on the 19th October, 1965.
 - (iii) The Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965 (No. 6 of 1965) promulgated by the President on the 22nd October, 1965.
 - (6) A copy of the Indian Telegraph (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1364 in the Gazette of India dated the 18th September, 1965, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- *(7) A copy of the Merchant Shipping (Prevention of Collisions at Sea) Amendment Regulations, 1965, published in Notification No. G.S.R. 1169 in Gazette of India dated the 21st August, 1965, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
 - (8) A copy of Notification S.R.O. No. 68/65 published in Kerala Gazette dated the 23rd February, 1965, making an amendment to the Kerala Motor Vehicles (State Transport Undertakings) Rules, 1960, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

The notification was previously laid on the Table on the 14th September, 1965 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (9) A copy each of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
 - (i) S.R.O. No. 281/65 published in Kerala Gazette dated the 13th July, 1965.
- (ii) S.R.O. No. 285/65 published in Kerala Gazette dated the 20th July, 1965.
- (iii) S.R.O. No. 335/65 published in Kerala Gazette dated the 24th August, 1965.
- (iv) S.R.O. No. 338/65 published in Karala Gazette dated the 31st August, 1965.
- (v) S.R.O. No. 341/65 published in Kerala Gazette dated the 31st August, 1965.
- (10) A copy of the Delhi Motor Vehicles (Fourth Amendment)
 Rules, 1964, published in Notification No. F.20(2)/63PR(T) in Delhi Gazette dated the 8th October, 1964,
 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- *(11) A copy each of the following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The All India Services (Provident Fund) Second (Amendment) Rules, 1965, published in Notification No. G.S.R. 1175 in Gazette of India dated the 21st August, 1965.
 - (ii) The All India Services (Death-cum-Retirement Benefits)
 Fifth (Amendment) Rules, 1965, published in Notification No. G.S.R. 1176 in Gazette of India dated the 21st August, 1965.
 - (iii) The All India Services (Death-cum-Retirement Benefits) Sixth Amendment Rules, 1965 published in Notification No. G.S.R. 1306 in Gazette of India dated the 11th September, 1965.

^{*}The Rules were previously laid on the Table on the 24th September, 1965, and were re-laid under Rule 234(2) of the Rules of Procedure.

- ££ (12) A copy of Notification No. G.O. (P) No. 565 published in Kerala Gazette dated the 17th August, 1965, making certain amendments to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala, together with an explanatory memorandum thereon.
 - (13) A copy each of the following Notifications under subsection (2) of section 3 of the All India Services Act, 1951:—
 - (i) Notification No. G.S.R. 1303 published in Gazette of India dated the 11th September, 1965, making an amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (ii) The Indian Administrative Service (Cadre) Amendment Rules, 1965, published in Notification No. G.S.R. 1365 in Gazette of India dated the 18th September, 1965.
 - (iii) The Indian Police Service (Cadre) Amendment Rules, 1965, published in Notification No. G.S.R. 1366 in Gazette of India dated the 18th September, 1965.
 - (iv) The Indian Police Service (Pay) Amendment Rules, 1965, published in Notification No. G.S.R. 1474 in Gazette of India dated the 9th October, 1965.
 - (v) Notification No. G.S.R. 1475 published in Gazette of India dated the 9th October, 1965, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - (14) A copy each of the following Notifications:—
 - (i) The Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1965, published in Notification No. G.S.R. 1395 in Gazette of India dated the 17th September, 1965, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

^{££} The notification was previously laid on the Table on the 24th September, 1965 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (ii) The Arms (Amendment) Rules, 1965, published in Notification No. G.S.R. 1418 in Gazette of India dated the 25th September, 1965, under sub-section (3) of section 44 of the Arms Act, 1959.
 - (iii) S.R.O. No. 98/64 dated the 1st April, 1964, making an amendment to the Kerala Hereditary Village Offices (Abolition) Rules, 1961, under sub-section (3) of section 8 of the Kerala Hereditary Village Offices (Abolition) Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
 - (15) A copy each of the following Notifications under sub-section (3) of section 62 of the Kerala Prohibition Act, 1950, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
 - (i) S.R.O. No. 258/65 published in Kerala Gazette dated the 22nd June, 1965, making certain amendments to the Rules for the prevention of misuse and for the import, export and transport of Medicinal and Toilet Preparations including Asavas and Aristas containing alcohol and Intoxicating Drugs.
 - (ii) S.R.O. No. 278/65 published in Kerala Gazette dated the 13th July, 1965.
 - (iii) S.R.O. No. 300/65 published in Kerala Gazette dated the 27th July, 1965, making an amendment to the Rules for the prevention of misuse and for the import, export and transport of Medicinal and Toilet Preparations including Asavas and Aristas containing alcohol and Intoxicating Drugs.
 - (iv) S.R.O. No. 313/65 published in Kerala Gazette dated the 10th August, 1965, making certain amendments to the Kerala Spirituous Culinary Aerated Water and other Flavouring Essences, Extracts, Perfumes and Colouring Rules, 1962.
 - (v) S.R.O. No. 330/65 published in Kerala Gazette dated the 24th August, 1965.
 - (vi) S.R.O. No. 331/65 published in Kerala Gazette dated the 24th August, 1965.

- @(16) A copy of Notification No. G.S.R. 1223 published in Gazette of India dated the 28th August, 1965, containing Corrigendum to the Life Insurance Corporation (Amendment) Rules, 1965, published in G.S.R. 1094 in Gazette of India dated the 31st July, 1965, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
 - (17) Summary of Recommendations of the Committee on Top
 Posts in Public Sector Undertakings as approved by
 Government.
 - (18) A copy each of the following Reports:—
 - (i) Annual Report of the Indian Central Jute Committee for the year 1963-64 together with the Annual Accounts and the Audit Report thereon.
 - (ii) Annual Report of the Indian Lac Cess Committee for the year 1963-64 together with the Annual Accounts and the Audit Report thereon.
 - (iii) Annual Report of the Indian Central Oilseeds Committee for the year 1963-64 together with the Annual Accounts and the Audit Report thereon.
- (19) A copy of Notification No. 12563/64/MI/RD published in Kerala Gazette dated the 19th May, 1964, making certain amendment to the Kerala Weights and Measures (Enforcement) Rules, 1958, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
 - (20) A copy of the Art Silk Textiles (Production and Distribution) Control Order, 1962, published in Notification No. S.O. 2883 in Gazette of India dated the 18th September, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (21) A copy each of the following Notifications under sub-section (3) of section 30 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging

[@] The notification was previously laid on the Table on the 9th September, 1965 and was re-laid under Rule 234(2) of the Rules of Procedure.

The notification was previously laid on the Table on the 17th September, 1965 and was re-laid under Rule 234(2) of the Rules of Procedure.

- the functions of the President; in relation to the State of Kerala:—
 - (i) The Kerala Panchayats (Election of Members by the Panchayats) Rules, 1963, published in Notification S.R.O. No. 752/63 in Kerala Gazette dated the 19th November, 1963.
- (if) S.R.O. No. 239/65 published in Kerala Gazette dated the 8th June, 1965, making certain amendments to the Kerala Panchayats (Payment of Travelling expenses from Panchayat Fund) Rules, 1963.
- (iii) S.R.O. No. 244/65 published in Kerala Gazette dated the 8th June, 1965, making certain amendments to the Kerala Panchayats (Licensing of Dangerous and Offensive Trades and Factories) Rules, 1963.
- (iv) The Kerala Panchayats (Resignation by Presidents, Vice-Presidents and members) Rules, 1965, published in Natification S.R.O. No. 245/65 in Kerala Gazette dated the 8th June, 1965.
- (v) The Kerala Panchayats (Prohibition against obstructions in or over Public Roads) Rules, 1965, published in Notification S.R.O. No. 276/65 in Kerala Gazette dated the 6th July; 1965.
- (vi) The Kerala Panchayats (Duty on Transfer of Property) Rules, 1965, published in Notification S.R.O. No. 318/65 in Kerala Gazette dated the 17th August, 1965.
- (vii) S.R.O. No. 339/65 published in Kerala Gazette dated the 31st August, 1965, making certain amendments to the Kerala Panchayats (Authorising of Expenditure) Rules, 1964.
- (22) A copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1962:—
 - (i) Order No. 12 of the Delimitation Commission determining the parliamentary and assembly constituencies in the State of Orissa published in Notification No. S.O. 2918 in Gazette of India dated the 18th September, 1965.
- (ii) Order No. 9 of the Delimitation Commission determining the parliamentary and assembly constituencies in the State of Madras published in Notification No. S.O. 2917 in Gazette of India dated the 16th September, 1965.

- (iii) Order No. 1A of the Delimitation Commission amending its Order No. I dated the 20th March, 1963, published in Notification No. S.O. 2918 in Gazette of India dated the 18th September, 1965, as corrected by Notification No. S.O. 3157 published in Gazette of India dated the 7th October, 1965.
- (iv) Order No. 2A of the Delimitation Commission amending its Order No. 2 dated the 24th August, 1963, published in Notification No. S.O. 2919 in Gazette of India dated the 18th September, 1965.
- (23) A copy of the Reserve and Auxiliary Air Force Act (Amendment) Rules, 1965, published in Notification No. S.R.O. 314 in Gazette of India dated the 18th September, 1965, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952.
 - (24) A copy each of the following Rules:-
 - (i) The Indian Wireless Telegraphy (Possession) Rules, 1965, published in Notification No. G.S.R. 1318 in Gazette of India dated the 11th September, 1965, under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933.
 - (ii) The Licensing of Wireless Receiving Apparatus Rules, 1965, published in Notification No. G.S.R. 1319 in Gazette of India dated the 11th September, 1965, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (iii), The Commercial Broadcast Receiver Licensing (Dealers)
 Rules, 1965, published in Notification No. G.S.R. 1320
 in Gazette of India dated the 11th September, 1965,
 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 and sub-section (4) of section 10 of the
 Indian Wireless Telegraphy Act, 1933.

4. President's Assent to Bills

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- (i) Secretary laid on the Table following eight Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 24th September, 1965:—
 - (1) The Employees' Provident Funds (Amendment) Bill, 1965.

- (2) The Kerala Appropriation (No. 3) Bill, 1965.
 - (3) The Kerala Appropriation (No. 4) Bill, 1965.
 - (4) The Appropriation (No. 3) Bill, 1965.
 - (5) The Appropriation (No. 4) Bill, 1965.
 - (6) The Appropriation (Railways) No. 3 Bill, 1965.
 - (7) The Appropriation (Railways) No. 4 Bill, 1965.
 - (8) The Goa, Daman and Diu (Extension of the Code of Civil Procedure and the Arbitration Act) Bill, 1965.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 24th September, 1965:—
 - (1) The Aligarh Muslim University (Amendment) Bill, 1965.
 - (2) The Payment of Bonus Bill, 1965.
 - (3) The Banking Laws (Application to Co-operative Societies) Bill, 1965.
 - (4) The Companies (Amendment) Bill, 1965.
 - (5) The Insurance (Amendment) Bill, 1965.
 - (6) The Life Insurance Corporation (Amendment) Bill, 1965.

5. Report of Joint Committee \

Shri Amar Nath Vidyalankar laid on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to establish and incorporate a University in Delhi.

6. Evidence before Joint Committee-Laid on the Table

Shri Amar Nath Vidyalankar laid on the Table a copy of the evidence given before the Joint Committee of the Houses on the Bill to establish and incorporate a University in Delhi.

7. Government Bill-Introduced

The Taxation Laws (Amendment and Miscellaneous Provisions) Bill, 1965.

8. Statement Re: Ordinance-Laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Taxation Laws (Amendment and Miscellaneous Provisions) Ordinance, 1965, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Government Bill—Passed

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V The Press Council Bill, 1965, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 23rd September, 1965, continued.

The following members took part in the debate:-

- (1) Pandit Jwala Prasad Jyotishi
- (2) Shri Peter Alvares
- (3) Shri Diwan Chand Sharma
- (4) Dr. Ram Manohar Lohia
- (5) Shri P. Muthiah
- (6) Shri Onkarlal Berwa
- (7) Shri Purushottamdas R. Patel

Shri C. R. Pattabhi Raman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up

Clauses 2 to 23 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. R. Pattabhi Raman.

The motion was adopted and the Bill was passed.

10. Resolution

Shri Jai Sükh Lal Hathi moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation dated 24th March, 1965 in respect of Kerala issued under article 356 of the Constitution by the Vice-President, discharging the functions of the President, for a further period of six months with effect from 11th November, 1965."

His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th November, 1965).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, November 4, 1965/Kartika 13, 1887 (Saka)

No. 434

1. Starred Questions

Starred Questions Nos. 31, 32, 34—38, 40, 53 and 54 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 76—142 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of S.O. 2960 published in Gazette of India dated the 25th September, 1965, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
- (2) A copy of the Ministers' Residences (Amendment) Rules, 1965, published in Notification No. G.S.R. 1446 in Gazette of India dated the 2nd October, 1965, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (3) A copy each of the following Notifications under subsection (3) of section 642 of the Companies Act, 1956:—
 - (i) The Trustees (Declarations of holdings of shares and debentures) (Amendment) Rules, 1965, published in Notification No. G.S.R. 1619 in Gazette of India dated the 16th October, 1965.
 - (ii) The Company Law Board (Procedure) (Amendment)
 Rules, 1965, published in Notification No. G.S.R. 1540
 in Gazette of India dated the 15th October, 1965.

- (4) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Roller Mills Wheat Products (Price Control)
 Fourth Amendment Order, 1965, published in Notification No. G.S.R. 1440 in Gazette of India dated the
 2nd October, 1965.
 - (ii) The West Bengal Essential Commodities (Restrictions on Movement) Control Amendment Order, 1965, published in Notification No. G.S.R. 1359 in Gazette of India dated the 20th October, 1965.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-third Amendment Rules. 1965, published in Notification No. G.S.R. 919 in Gazette of India dated the 3rd July, 1965, as corrected by Notification No. G.S.R. 1229 published in Gazette of India dated the 28th August, 1965, and Notification No. G.S.R. 1406 published in Gazette of India dated the 25th September, 1965.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Sixty-ninth Amendment Rules, 1965, published in Notification No. G.S.R. 1405 in Gazette of India dated the 25th September, 1965.
- (iii) Notification No. G.S.R. 1407 published in Gazette of India dated the 25th September, 1965, containing Corrigendum to Notification No. G.S.R. 1021 published in Gazette of India dated the 24th July, 1965.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1378 published in Gazette of India dated the 18th September, 1965.
- (ii) G.S.R. 1390 published in Gazette of India dated the 16th September, 1965.
 - (iii) G.S.R. 1392 published in Gazette of India dated the 16th September, 1965,
- (iv) G.S.R. 1433 published in Gazette of India dated the 24th September, 1965.

- (v) G.S.R. 1470 published in Gazette of India dated the 28th September, 1965.
- (vi) G.S.R. 1479 published in Gazette of India dated the 9th October, 1965.
- (vii) G.S.R. 1497 published in Gazette of India dated the 1st October, 1965,
- (viii) G.S.R. 1498 published in Gazette of India dated the 1st October, 1965.
 - (ix) S.O. 3183 published in Gazette of India dated the 16th October, 1965.
 - (x) G.S.R. 1586 published in Gazette of India dated the 27th October, 1965.
- (7) A copy each of the following Notifications issued under sub-rule (1) of rule 8 of the Central Excise Rules, 1944:—
 - (i) G.S.R. 1495 published in Gazette of India dated the 1st October, 1965.
 - (ii) G.S.R. 1496 published in Gazette of India dated the 1st October 1965.
- (8) A copy of Notification No. G.S.R. 1391 published in Gazette of India dated the 16th September, 1965, under subsection (5) of section 77 of the Finance Act, 1965.
- (9) A copy of Notification No. G.S.R. 1335 published in Gazette of India dated the 11th September, 1965, under sub-section (4) of section 280ZE of the Income-tax Act, 1961.
- (10) A copy of Notification No. G.S.R. 1376 published in Gazette of India dated the 18th September, 1965, making certain further amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under subsection (2) of section 13 of the Central Sales Tax Act, 1956.
- 4. Statement Re: Supplementary Demands for Grants (General) for 1965-66

Shri Bali Ram Bhagat presented a Statement showing Supplementary Demands for Grants in respect of Budget (General) for 1965-66.

5. Resolution

Shri Jai Sukh Lal Hathi concluded his speech on the following Resolution moved by him on the 3rd November, 1965:—

"That this House approves the continuance in force of the Proclamation dated 24th March, 1965 in respect of Kerala issued under article 356 of the Constitution by the Vice-President, discharging the functions of the President, for a further period of six months with effect from 11th November, 1965."

The following members took part in the debate:-

- (1) Shri N. G. Ranga.
- (2) Shri H. N. Mukerjee.
- (3) Shri Cherian J. Kappen.
- (4) Shri Mathew Maniyangadan.
- (5) Shri N. C. Chatterjee.
- (6) Shri Dinen Bhattacharya.
- (7) Shri G. N. Dixit.
- (8) Shri C. H. Mohammad Koya.
- (9) Shri P. R. Chakraverti.
- (10) Shri Ramchandra Vithal Bade.
- (11) Shri R. K. Khadilkar.
- (12) Shri Hari Vishnu Kamath.
- (13) Shri Gauri Shanker Kakkar.
- (14) Shri K. K. Warior.
- (15) Shri V. C. Parashar.
- (16) Shri P. K. Vasudevan Nair (Speech unfinished).

The discussion was not concluded.

6. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fortieth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th November, 1965).

S. L. SHARDMER,

Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Friday, November 5, 1965/Kartika 14, 1887 (Saka)

No. 435

1. Starred Questions

Starred Questions Nos. 60—66 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 143-214 and 218-226 were laid on the Table.

² 3. Calling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Minister of Transport to the impounding of Indian ships and confiscation of nearly Rs. 5.35 crores worth of Indian jute, tea etc., by Pakistan and the reaction of the Government of India thereto.

The Minister of Transport laid on the Table a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- *(1) A copy each of the following Notifications under subsection (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) S.O. 1258 published in Gazette of India dated the 24th April, 1965.
 - (ii) S.O. 1656 published in Gazette of India dated the 29th May, 1965.
 - (iii) The Mineral Concession (Second Amendment) Rules, 1965 published in Notification No. G.S.R. 793 in Gazette of India dated the 5th June, 1965.
 - (iv) G.S.R. 794 published in Gazette of India dated the 5th June, 1965.

^{*}The notifications were previously laid on the Table on the 27th August, 1965 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (v) S.O. 1861 published in Gazette of India dated the 12th June, 1965.
- (vi) The Mineral Concession (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1011 in Gazette of India dated the 24th July, 1965.
- (2) A copy of the Mineral Concession (Fourth Amendment) Rules, 1965, published in Notification No. G.S.R. 1398 in Gazette of India dated the 25th September, 1965, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (3) A copy of the Iron and Steel (Control) Amendment Order, 1965, published in Notification No. S.O. 3147 in Gazette of India dated the 9th October, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following Notifications under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Mica (Inspection) Rules, 1964, published in Notification No. S.O. 2658 in Gazette of India dated the 30th July, 1964.
 - (ii) 'The Export of Jute Hessian and Jute Sacking (Inspection) Rules, 1964, published in Notification No. S.O. 4097 in Gazette of India dated the 24th November, 1964.
 - (iii) The Export of Fish and Fish Products (Inspection)
 Rules, 1964, published in Notification No. S.O. 4398 in
 Gazette of India dated the 29th December, 1964.
- (iv) The Export of Fish and Fish Products (Inspection)
 Amendment Rules, 1965, published in Notification No.
 S.O. 772 in Gazette of India dated the 6th March, 1965.
- (v) The Export of P.V.C. Leather Cloth (Inspection) Rules, 1965, published in Notification No. S.O. 1325 in Gazette of India dated the 26th April, 1965.
- (vi) The Export of Mica (Inspection) Amendment Rules.
 1965, published in Notification No. S.O. 1346 in Gazette
 of India dated the 30th April, 1965.
 - (vii) The Export of Jute Hessian and Jute Sacking (Inspection) Amendment Rules, 1965, published in Notification No. S.O. 1424 in Gazette of India dated the 27th April, 1965.
- (viii) The Export of Coir Products (Inspection) Rules, 1965, published in Notification No. S.O. 1892 in Gazette of India dated the 15th June, 1965.

- (ix) The Export of Mica (Inspection) Second Amendment Rules, 1965, published in Notification No. S.O. 2140 in Gazette of India dated the 30th June, 1965.
- (x) The Export of Flash Lights (Inspection) Rules, 1965, published in Notification No. S.O. 2345 in Gazette of India dated the 26th July, 1965.
- (5) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1963) of the Tariff Commission on the continuance of protection to the Safety Match Industry.
 - (ii) Government Resolution No. 16(1)-Tar/64 dated the 14th September, 1965.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 8th November, 1965.

6. Statement by Minister

The Minister of Planning made a statement on the re-appraisal of Plan in the light of the present emergency. He also laid on the Table a copy of the Resolution adopted by the National Development Council at its meeting held on the 5th and 6th September, 1965.

7. Motion Re: Fortieth Report of Business Advisory Committee

Shri Shivram Rango Rane moved the following motion:-

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 4th November, 1965."

The motion was adopted.

8. Resolution

Discussion on the following Resolution moved by Shri Jai Sukh Lal Hathi on the 3rd November, 1965, continued:—

"That this House approves the continuance in force of the Proclamation dated 24th March, 1965 in respect of Kerala issued under article 356 of the Constitution by the Vice-President, discharging the functions of the President, for a further period of six months with effect from 11th November, 1965."

The following members took part in the debate:--

- 😘 (1) Shri P. K. Vasudevan Nair
 - (2) Dr. Sarojini Mahishi
 - (3) Shri Era Sezhiyan
 - (4) Shri Panampilli Govinda Menon
 - (5) Dr. Ram Manohar Lohia

Shri Jai Sukh Lal Hathi commenced his speech in reply to the debate. His speech was not concluded

9. Private Member's Bill-Introduced

The Indian Telegraph (Amendment) Bill, 1965 (Amendment of section 5): by Shri Yashpal Singh.

10. Private Member's Bill-withdrawn

The Constitution (Amendment) Bill. 1964 (Amendment of articles 1, 2, 3, 4 etc.) by Shri Prakash Vir Shastri.

Discussion on the motion for consideration of the Bill moved by Shri Prakash Vir Shastri on the 3rd September, 1965, continued.

The following members took part in the debate:-

- (1) Shri Sinhasan Singh
- (2) Sardar Kapur Singh
- (3) Shri Harish Chandra Mathur
- (4) Shri Kashi Ram Gupta
- (5) Shri G. N. Dixit
- (6) Shri U. M. Trivedi
 - (7) Dr. Serojini Mahishi
 - (8) Dr. L. M. Singhvi
 - (9) Shri Sham Lal Saraf
 - (10) Shri P. K. Vasudevan Nair
 - (11) Shri Jaganath Rao

Shri Prakash Vir Shastri replied to the debate.

The Bill was withdrawn by leave of the House.

(Lok Sabha adjourned at 4.10 P.M. and re-assembled at 4.20 P.M.)

11. Statement by Prime Minister

The Prime Minister made a statement regarding Indo-Pakistan relations.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th November, 1965).

S. L. SHAKDHER, Secretary

BULLETIN—PART I [Brief Record of Proceedings]

Monday, November 8, 1965/Kartika 17, 1887 (Saka)

No. 436

1. Starred Questions

Starred Questions Nos. 90—93 and 102 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 227—317, 319—323 and 325 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Food and Agriculture to the situation arising out of scarcity and rise in prices of foodgrains.

The Minister of Food and Agriculture made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

*(1) A copy of Notification No. S.R.O. 181/64 published in Kerala Gazette dated the 16th June, 1964, making certain amendments to the Kerala Shops and Commercial Establishments Rules, 1961, under sub-section (5) of section 34 of the Kerala Shops and Commercial Establishments Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala.

^{*}The notification was previously laid on the Table on the 22nd September, 1965 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (2) A copy of the Personal Injuries (Emergency) Amendment
 Regulations, 1965, published in Notification No. S.O. 3085
 in Gazette of India dated the 2nd October, 1965, under
 sub-section (7) of section 3 of the Personal Injuries
 (Emergency Provisions) Act, 1962.
- (3) A copy of Notification No. 37563/H2/65/HLD published in Kerala Gazette dated the 6th July, 1965, adding Fertilisers industry to the First Schedule to the Industrial Disputes Act, 1947, under sub-section (3) of section 40 of the said Act.
- (4) A copy of Report of the Chief Inspector of Mines on the fatal accident in Ena Colliery, Dhanbad, on the 24th July, 1965.

5. Resolution—Adopted

Shri Jai Sukh Lal Hathi concluded his speech in reply to the debate on the following Resolution moved by him on the 3rd November, 1965:—

"That this House approves the continuance in force of the Proclamation dated 24th March, 1965 in respect of Kerala issued under article 356 of the Constitution by the Vice-President, discharging the functions of the President, for a further period of six months with effect from 11th November, 1965."

On a motion moved by Shri H. N. Mukerjee, that further discussion on this Resolution be held over, the House divided, Ayes 31; Noes 76. The motion was accordingly negatived.

On the Resolution the Houses divided, Ayes 89; Noes 30. The Resolution was accordingly adopted.

6. Government Bill-Under consideration

The Railways (Employment of Members of the Armed Forces) Bill, 1965.

The motion for consideration of the Bill was moved by Dr. D. S. Raju.

The following members took part in the debate:—

- (1) Sardar Buta Singh.
- (2) Shri Raghunath Singh.
- (3) Shri Indrajit Gupta.
- (4) Shri R. S. Pandey.

The discussion was not concluded.

7. Motion

Discussion on the following motion moved by Shri Yashpal Singh on the 3rd October, 1964, continued:—

"That this House takes note of the Report of the Backward Classes Commission (Vols I—III) together with the memorandum explaining the action taken thereon, laid on the Table of the House on the 3rd September, 1956."

The following members took part in the debate:-

- (1) Shri M. P. Swamy.
- (2) Shri Hari Charan Soy.
- (3) Shri Madhu Limaye.
- (4) Shri Sonubhau Dagadu Baswant.
- (5) Shri K. L. Balmiki.
- (6) Shri Kure Mate.
- (7) Dr. Sarojini Mahishi.
- (8) Shri Hukam Chand Kachwai (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th November, 1965).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 10, 1965/Kartika 19, 1887 (Saka)

No. 437

1. Starred Questions

Starred Question Nos. 120—125 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 327—359, 361—372, 374—378 and 380—393 were laid on the Table.

3. Short Notice Question

One Short Notice Question addressed to the Minister of Petroleum and Chemicals regarding the Supply of Crude oil to Agriculturists in Gujarat was orally answered and supplementary questions were answered thereon.

4. Calling attention to matter of Urgent Public Importance

Shri Rameshwar Tantia called the attention of the Minister of External Affairs to the postponement of the Afro-Asian Conference in Algiers and the reaction of the Government of India thereto.

The Minister of External Affairs laid on the Table a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following statements showing action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—

(i) Supplementary State- Twelfth Session, 1965. ment No. I

(ii) Supplementary State- Eleventh Session, 1965.

(iii) Supplementary State- Tenth Session, 1964. ment No. IX

(iv) Supplementary State- Ninth Session, 1964. ment No. XI

(v) Supplementary State- Eighth Session, 1964. ment No. VI

(vi) Supplementary State- Seventh Session, 1964. ment No. XVI

(vii) Supplementary State- Fourth Session, 1963. ment No. XIX

- 3 (2) A copy of Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1963-64, along with the Annual Accounts and the Audit Report thereon.
 - (3) A copy each of the following Rules under sub-section (3) of section 37 of the Apprentices Act, 1961:—
- , 94/6 (i) The Apprenticeship (Fourth Amendment) Rules, 1964, published in Notification No. G.S.R. 155 in Gazette of India dated the 23rd January, 1965.
- (ii) The Apprenticeship (Amendment) Rules, 1965, published in Notification No. G.S.R. 1242 in Gazette of India dated the 28th August, 1965.
- (4) A copy each of the following Notifications under sub-section (3) of section 35 of the Kerala Fire Force Act, 1962, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—

(i) Notification S.R.O. No. 155|64 published in Kerala Gazette dated the 19th May, 1964, containing rules in respect of the members of the Kerala Fire Service.

- (ii) Notification G.O. (P) No. 181 published in Kerala Gazette dated the 23rd February, 1965, containing rules in respect of the members of the Kerala Fire Subordinate Service.
 - (5) A copy of Notification No. G.S.R. 1553 published in Gazette of India dated the 23rd October, 1965 making a certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.

- (6) A copy each of the following Notifications under sub-section (6) of section 5 of the Emergency Risks (Goods)
 Insurance Act, 1962:—
 - (i) The Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1965, published in Notification No. S.O. 2913 in the Gazette of India dated the 15th September, 1965.
 - (ii) The Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1965, published in Notification No. S.O. 3093 in the Gazette of India dated the 28th September, 1965.
- (iii) The Emergency Risks (Goods) Insurance (Fifth Amendment) Scheme, 1965, published in Notification No. S.O. 3158 in the Gazette of India dated the 7th October, 1965.
- (7) A copy each of the following notifications under sub-section (7) of section 3 of the Emergency Risks (Factories)
 Insurance Act, 1962:—
 - (i) The Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1965, published in Notification No. S.O. 2914 in the Gazette of India dated the 15th September, 1965.
 - (ii) The Emergency Risks (Factories) Insurance (Fourth Amendment) Scheme, 1965, published in Notification No. S.O. 3094 in the Gazette of India dated the 28th September, 1965.
 - (iii) The Emergency Risks (Factories) Insurance (Fifth Amendment) Scheme, 1965, published in Notification No. S.O. 3159 in the Gazette of India dated the 7th October, 1965.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 3rd November, 1965, Rajya Sabha passed the Advocates (Amendment) Bill, 1965.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy of the Advocates (Amendment) Bill, 1965, as passed by Rajya Sabha.

8. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Seventy-second Report of the Committee on Private Members' Bills and Resolutions.

9. Government Bill-Introduced

The Metal Corporation of India (Acquisition of Undertaking) Bill, 1965.

10. Statement re: Ordinance-laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Motion

Dr. K. L. Rao moved the following motion:-

"That the payment of Sixth annual instalment to the World Bank and releases of water, under the Indus Waters Treaty, 1960, be taken into consideration."

Five substitute motions were moved by Sarvashri Madhu Limaye, Yashpal Singh, Tridib Kumar Chaudhuri, Prakash Vir Shastri and Hukam Chand Kachwai.

The following members took part in the debate:-

- (1) Sardar Kapur Singh
- (2) H.H. Maharaja Bhanu Prakash Singh of Narsinghgarh
- (3) Shri Indrajit Gupta
- (4) Shri M. L. Dwivedi
- (5) Swami Rameshwaranand
- (6) Shri Shyam Dhar Misra
- (7) Shri Nath Pai
- (8) Sardar Iqbal Singh
- (9) Dr. Ram Manohar Lohia
- (10) Shri N. C. Chatteriee
- (11) H.H. Maharaja Karni Singhji of Bikaner
- (12) Shri S. N. Chaturvedi
- (13) Shri Amar Nath Vidyalankar

Shri Lal Bahadur Shastri replied to the debate.

All the substitute motions were negatived.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th November, 1965).

S. L. SHAKDHER,

Secretary.

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BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 11, 1965/Kartika 20, 1887 (Saka)

No. 438

1. Starred Questions

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Starred Questions Nos. 150, 151, 153—155 and 157—159 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 394-425 and 427-441 were laid on the Table.

3. Calling attention to Matter of Urgent Public Importance

Shri P. R. Chakraverti called the attention of the Minister of Railways to the reported death of four persons and injuries to others as a result of being knocked down by a passenger train on a bridge over the river Bagmati on the 9th November, 1905.

The Minister of State for Railways made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Certified Auditors' (Amendment) Rules, 1965, published in Novification No. G.S.R. 1499 in Gazette of India dated the 9th October, 1965, under sub-section (3) of section 642 of the Companies Act, 1965.

- (2) A copy each of the following Schemes under sub-section (11) of section 45 of the Banking Companies Act, 1949:—
 - (i) Scheme for the amalgamation of the Malnad Bank Limited, Tarikere, with the State Bank of Mysore, published in Notification No. S.O. 3173 in Gazette of India dated the 16th October, 1965.
- (ii) Scheme for the amalgamation of the Josna Bank Limited, Cochin, with the Lord Krishna Bank Limited, Cranganore, published in Notification No. S.O. 3175 in Gazette of India dated the 16th October. 1965.
- (3) A copy each of the following Notifications making certain amendments to the Kerala Land Reforms (Tenancy) Rules, 1964, under section 130 of the Kerala Land Reforms Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) S.R.O. No. 298/65 published in Kerala Gazette dated the 3 27th July, 1965.
- (ii) S.R.O. No. 315/65 published in Kerala Gazette dated the 10th August, 1965.
- (iii) S.R.O. No. 334/65 published in Kerala Gazette dated the 24th August, 1965.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Sixty-eighth Amendment Rules, 1965, published in Notification No. G.S.R. 1466 in Gazette of India dated the 2nd October, 1965.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Seventieth Amendment Rules, 1965, published in Notification No. G.S.R. 1514 in Gazette of India dated the 16th October, 1965.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1515 published in Gazette of India dated the 16th October, 1965.

- (ii) G.S.R. 1539 published in Gazette of India dated the 14th October, 1965.
- (iii) G.S.R. 1585 published in Gazette of India dated the 27th of the Cotober, 1965.
 - (iv) G.S.R. 1569 published in Gazette of India dated the 30th October, 1965.
 - (6) A copy of the Delhi Sales Tax (Amendment) Rules, 1965, published in Notification No. F.4(98)/64-Fin(E) in Delhi Gazette dated the 29th July, 1965, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.
 - (7) A copy of Notification No. G.S.R. 1491 published in Gazette of India dated the 30th September, 1965, under subsection (4) of section 280ZE of the Income-tax Act, 1961.

5. Government Bills—Passed

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(i) The Railways (Employment of Members of the Armed Forces) Bill, 1965.

Discussion on the motion for consideration of the Bill moved on the 8th November, 1965, continued.

The following members took part in the debate: -

- (1) Shri Diwan Chand Sharma
- (2) Shri Onkarlal Berwa
- (3) Shri V. B. Gandhi
- (4) Shri Priya Gupta
- (5) Sardar Amar Singh Saigal.

Dr. D. S. Raju replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

New Clause 5 was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Dr. D. S. Raju.

The following members took part in the debate:-

- (1) Shri Priya Gupta
- (2) Dr. D. S. Raju.

The motion was adopted and the Bill, as amended, was passed.

(ii) The Industrial Disputes (Amendment) Bill, 1986, as passed by Bajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Ratanlal Kishorilal Makriya.

The following members took part in the debate: -

- (1) Shri Indrajit Gupta
- (2) Shri Amar Nath Vidyalankar
- (3) Shri N. G. Ranga
- (4) Dr. G. S. Melkote
- (5) Shri Madhu Limaye
- (6) Dr. Sarojini Mahishi
 - (7) Shri Priya Gupta
 - (8) Shri Sinhasan Singh
 - (9) Shri Hukam Chand Kachwai
 - (10) Shri K. K. Warior
 - (11) Shri V. B. Gandhi
 - (12) Shri Bishan Chandra Seth
- (13) Shri Gauri Shanker Kakkar
 - (14) Shri Ram Sahai Tiwari

Shri Ratanlal Kishorilal Malviya replied to the debate.

The motion for consideration was adopted and clause by-clause consideration was taken up.

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Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ratantal Kishorilal Malviya.

The following members took part in the debate: -

- (1) Shri K. K. Warior
- (2) Shri Priya Gupta
- (3) Shri Hukam Chand Kachwai
- (4) Shri Ratanlal Kishorilal Malviya.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th November, 1965.)

> S. L. SHAKDIMER, Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 12, 1965/Kartika 21, 1887 (Saka)

No. 439

1. Starred Questions

Starred Questions Nos. 180—186 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 442—450, 452, 454—488, 490—524 were laid on the Table.

3. Short Notice Question

One Short Notice Question addressed to the Minister of External Affairs regarding the Permission refused to Sikh pilgrims for going to Pakistan was orally answered and supplementary questions were answered thereon.

4. Calling attention to matters of Urgent Public Importance

(i) Shri P. K. Ghosh called the attention of the Minister of Industry and Supply to the notices of retrenchment given to the civil engineers of the Construction Wing of the Heavy Engineering Corporation, Ranchi, with effect from the 1st November, 1965.

The Minister of Industry and Supply made a statement in regard thereto.

(ii) Shri Madhu Limaye called the attention of the Minister of External Affairs to the unilateral declaration of independence by the Rhodesian white minority Government and Government of India's reaction thereto.

The Minister of Exernal Affairs made a statement in regard thereto.

5. Paper laid on the Table

A copy of the Rubber (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1397 in Gazette of India dated the 25th September, 1965, was laid on the Table under sub-section (3) of section 25 of the Rubber Act. 1947.

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 15th November, 1965.

7. Government Bill-under consideration

The Taxation Laws (Amendment and Miscellaneous Provisions) Bill, 1965.

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

The following members took part in the debate: -

- (1) Shri M. R. Masani
- (2) Shri Homi F. Daji
- (3) Shrimati Renuka Ray
- (4) Shri S. N. Chaturvedi
- (5) Shri Sinhasan Singh
- (6) Shri U. M. Trivedi (Speech unfinished).

The discussion was not concluded.

8. Motion re: Seventy-second Report of Committee on Private Member's Bills and Resolutions

Shri Hem Raj moved the following motion:—

"That this House agrees with the Seventy-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th November, 1965."

On an amendment moved by Shri Madhu Limaye, that the time allotted for discussion of the resolution regarding India quitting the Commonwealth by Shri Bhagwat Jha Azad, be increased from 1½ hours to 3½ hours, the House divided, Ayes 29; Noes 70. The amendment was accordingly negatived.

The motion was adopted.

9. Motion

Pandit D. N. Tiwary moved the following motion:-

"That the debate on the resolution regarding India quitting the Commonwealth moved by Shri Bhagwat Jha Azad on the 24th September, 1965, be adjourned to the next day allotted for Private Members' Resolutions."

A substitute motion moved by Shri Shree Narayan Das was adopted as follows:—

"That the debate on the resolution regarding India quitting the Commonwealth moved by Shri Bhagwat Jha Azad on the 24th September, 1965, be adjourned."

10. Private Member's Resolution-Substitute Motion Adopted.

Shri H. N. Mukerjee moved the following Resolution:-

"This House is of opinion that continued dependence on imports of foodgrains under P.L. 480 agreements with the United States is derogatory to our honour and injurious to our economy."

Six substitute motions were moved by Sarvashri Basanta Kumar Das, Surendranath Dwivedy, Shree Narayan Das, Maharani Gayatri Devi of Jaipur, Shri Tekur Subramanyam and Shri Shivajirao S. Deshmukh.

Seven amendments were moved by Sarvashri P. R. Chakraverti, Yashpal Singh, Kamal Nath Tiwari, Madhu Limaye, Deorao S. Patil, M. Malaichami and P. Venkatasubbaiah.

The following members took part in the debate:-

- (1) Maharani Gayatri Devi of Jaipur
- (2) Shri Sheo Narain
- (3) Shri Surendranath Dwivedy
- (4) Shrimati Tarkeshwari Sinha
- (5) Shri Madhu Limaye
- (6) Shrt Tekur Subramanyam
- (7) Shri C. Subramaniam

Shri H. N. Mukerjee replied to the debate.

On the substitute motion moved by Shri Shree Narayan Das the House divided, Ayes 10; Noes 62. The substitute motion was accordingly negatived.

The substitute motion moved by Shri Shivajirao S. Deshmukh was adopted as follows:—

"This House is of opinion that in order to implement as part of the Fourth Plan an integrated development programme of agriculture to make the country self-sufficient in foodgrains and with a view to progressively curtail and ultimately stop P.L. 480 imports, the Government of India should ensure a remunerative and economic price to the farmer; give highest priority in providing the farmer cheap credit and the material inputs such as fertilizers, pesticides, better seeds, water and agricultural machinery; and assign adequate resources for giving a new orientation and emphasis to agricultural research to enable it to tackle the problems which inhibit agricultural productivity."

The remaining substitute motions and amendments were barred.

11. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Forty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th November, 1965.)

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 15, 1965/Kartika 24, 1887 (Saka)

No. 440

1. Starred Questions

Starred Questions Nos. 210—214 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 525—586, 588 and 590—628 were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(i) Shri S. M. Banerjee called the attention of the Minister of Transport to the lay off of large number of workmen in Rajabagan Dockyard, Calcutta and the Government's decision to close down certain establishments of the River Steam Navigation Company.

The Minister of Transport made a statement in regard thereto.

(ii) Shri Ram Sewak Yadav called the attention of the Minister of Defence to the Chinese attack on our posts in the Dong Chui La area on Sikkim border on the 13th November, 1965.

The Minister of Defence made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended the 30th June, 1965, along with the Statement showing the Assets and Liabilities and Profits and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.



- (2) A copy each of the following Notifications under section 24 of the Personal Injuries (Compensation Insurance) Act, 1963:—
 - (i) The Personal Injuries (Compensation Insurance) Scheme, 1965, published in Notification No. S.O. 3383 in Gazette of India dated the 30th October, 1965.
 - (ii) The Personal Injuries (Compensation Insurance) Rules, 1965, published in Notification No. S.O. 3384 in Gazette of India dated the 30th October, 1965.
- (3) A copy of the Coal Mines (Second Amendment) Regulations, 1965, published in Notification No. G.S.R. 1580 in Gazette of India dated the 30th October, 1965, under sub-section (7) of section 59 of the Mines Act, 1952.

5. Statement Re: Supplementary Demands for Grants (Kerala) for 1965-66

Shri Bali Ram Bhagat presented a Statement showing Supplementary Demands for Grants in respect of the State of Kerala, for 1965-66.

6. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Seventy-third Report of the Committee on Private Members' Bills and Resolutions.

7. Motion Re: Forty-first Report of Business Advisory Committee

Shri Shivram Rango Rane moved the following motion:-

"That this House agrees with the Forty-first Report of the Business Advisory Committee presented to the House on the 12th November, 1965."

The motion was adopted.

8. Government Bill-Introduced

The Indian Official Secrets (Amendment) Bill, 1965.

9. Motion

Sardar Swaran Singh moved the following motion:-

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

Twenty-one substitute motions were moved by Sarvashri V. B. Gandhi, Madhu Limaye, Yashpal Singh, Prakash Vir Shastri, Ram Sewak Yadav, Tridib Kumar Chaudhuri, M. R. Masani, Surendranath

Dwivedy, L. M. Singhvi, Ramchandra Vithal Bade, P. Venkatasubbaiah, Madhavrao Laxmanrao Jadhav, Tekur Subramanyam, H. C. Linga Reddy, P. Muthiah, Shrimati Renu Chakravartty, Sarvashri M. S. Aney, Bibhuti Mishra, U. M. Trivedi, Shrimati Tarkeshwari Sinha and Shri B. P. Maurya.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shrimati Renu Chakravartty
- (3) Shrimati Renuka Ray
- (4) Shri G. N. Dixit
- (5) Shri Arun Chandra Guha
- (6) Shri U. M. Trivedi
- (7) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram
- (8) Shri Surendranath Dwivedy
- (9) Shri Harish Chandra Mathur
- (10) Shri Bakar Ali Mirza (Speech unfinished)

The discussion was not concluded.

10. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri Hem Barua raised a half-an-hour discussion on points arising out of the answer given on the 8th November, 1965 to Starred Question No. 91 regarding peace talks with Naga rebels.

Shrimati Lakshmi N. Menon replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th November, 1965).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

N°C receive the NA TARREST

Eleman and East (Brief Record of Proceedings)

Tuesday, November 16, 1965/Kartika 25, 1887 (Saka)

~ 1907 12. No. 441

1. Starred Questions

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Starred Questions Nos. 239—245 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 629—739, 741—760 and 762—769 were laid on the Table.

3. Calling attention to Matter of Urgent Public Importance

Shri Ram Sewak Yadav called the attention of the Minister of Home Affairs to the firing by police on the labourers of a brick-kiln in Delhi on the 15th November, 1965, resulting in injuries to two labourers.

The Minister of State for Home Affairs stated that he would make a statement on Wednesday, the 17th November, 1965.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Indian Aircraft (Fifth Amendment) Rules, 1965, published in Notification No. G.S.R. 1426 in Gazette of India dated the 25th September, 1965, under section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (2) A copy each of the following Notifications under subsection (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation

dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) Notification S.R.O. No. 206/85 published in Kerala Gazette dated the 29th June, 1965, making certain amendments to the Kerala Panchayats (Plan and Estimates) Rules, 1963.
- (ii) Notification S.R.O. No. 1868/65 published in Kerala Gazette dated the 10th August, 1965, containing the Kerala Panchayats (Accounts) Rules, 1965.

5. Motion

Discussion on the following motion moved by Sardar Swaran Singh, namely:—

"That the present international situation and the policy of the Government of India in relation thereto be taken thio consideration".

and the substitute motions thereto moved on the 15th November, 1965, continued.

The following members took part in the debate:-

- (1) Shri Bakar Ali Mirza
- (2) Shri Frank Anthony
- (3) Shri Harekrushna Mahatab
- (4) Shri Tridib Kumar Chaudhuri
- (5) Shri Diwan Chand Sharma
- (6) Dr. Ram Manohar Lohia
- (7) Shri Ravindra Varma
- (8) Shri Era Şezhiyan
- (9) Shri R. K. Khadilkar
- (10) Shri J. B. Kripalani
- (11) Shri K. Hanumanthaiya
- (12) Shri Prakash Vir Shastri
- (13) Shrimati Tarkeshwari Sinha
- (14) Shri Lal Bahadur Shastri

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th November, 1965).

S. L. SHAKDHER,

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 17, 1965/Kartika 26, 1987 (Saka)

No. 442

1. Starred Questiens

Starred Questions Nos. 268, 269, 271 and 273—276 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 770—773, 775—802 and 804—834 were laid on the Table.

3. Calling attention to matter of Urgent Public Importance

The Deputy Minister of Home Affairs made a statement on the firing by police on the labourers of a brick-kiln in Delhi on the 15th November, 1965 resulting in injuries to 2 labourers, to which attention of the Minister of Home Affairs was called by Shri Ram Sewak Yadav on the 16th November, 1965.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Annual Report of the Indian Institute of Technology, Delhi, for the period ending September, 1963.
- (2) A copy of the Defence of India (Fifth Amendment) Rules.

 1965, published in Notification No. G.S.R. 1584 in Gazette of India dated the 27th October, 1965, under section 41 of the Defence of India Act, 1962.
- (3) A copy of Netification No. G.S.R. 1635 published in Gazette of India dated the 5th November, 1965, under sub-section (β) of section 3 of the Essential Commodities Act, 1965.

5. Report of Public Accounts Committee

Shri R. R. Morarka presented the Forty-first Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1963-64, Audit Report (Civil), 1965 and Audit Report (Commercial), 1965 relating to the Ministries of Civil Aviation, Commerce, Community Development and Co-operation, Education and Food and Agriculture (Departments of Agriculture and Food).

6. Motion for Election to Committee

Shri M. C. Chagla moved the following motion:-

"That in pursuance of clause 14(v) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulation 2.1 of the Regulations of the Institute, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the next term."

The motion was adopted.

7. Motion

Discussion on the following motion moved by Sardar Swaran Singh, namely:—

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration"

and the substitute motions thereto moved on the 15th November, 1965, continued.

Dr. M. S. Aney took part in the debate.

Sardar Swaran Singh replied to the debate.

The substitute motions moved by Sarvashri U. M. Trivedi, Prakash Vir Shastri, Tridib Kumar Chaudhuri, M. R. Masani, L. M. Singhvi, Ramchandra Vithal Bade, Shrimati Renu Chakravartty, Sarvashri B. P. Maurya, M. S. Aney, Madhu Limaye, Yashpal Singh, Ram Sewak Yadav and Surendranath Dwivedy, were negatived.

On the substitute motion moved by Shri V. B. Gandhi, the House divided, Ayes 123; Noes 31. The substitute motion was adopted as follows:—

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, approves of the policy of the Government of India."

The remaining substitute motions were barred.

8. Government Bill-Under Consideration

The Taxation Laws (Amendment and Miscellaneous Provisions)
Bill, 1965.

Discussion on the motion for consideration of the Bill moved on the 12th November, 1965, continued.

The following members took part in the debate:-

- (1) Shri Ramchandra Vithal Bade
- (2) Shri Prabhu Dayal Himatsingka
- (3) Shri S. M. Banerjee
- (4) Shri R. R. Morarka
- (5) Shri Kashi Ram Gupta
- (6) Shrimati Sharda Mukerjee
- (7) Shri Ram Sewak Yadav
- (8) Shrimati Sahodra Bai Rai
- (9) Shri Sheo Narain
- (10) Shri Bishan Chandra Seth
- (11) Pandit K. C. Sharma
- (12) Shri Ram Sahai Tiwary
- (13) Shri Era Sezhiyan
- (14) Shri Man Sinh P. Patel
- (15) Shri P. Muthiah
- (16) Shri C. K. Bhattacharyya
- (17) Shri V. B. Gandhi
- (18) Shri P. C. Borooah.

Shri Bali Ram Bhagat replied to the debate.

On the motion for consideration the House divided, Ayes 55; Noes 14. The motion for consideration was accordingly adopted.

The discussion was not concluded.

9. Half-An-Hour Discussion on Matters arising out of Answer to Question

Sardar Kapur Singh raised a half-an-hour discussion on points arising out of the answer given on the 15th November, 1965 to Starred Question No. 236 regarding Forcible capture of Sikh girls and women by Pakistan Army Personnel.

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th November, 1965).

S. L. SHAKDHER, Secretary.

1758

GMGIPND-LS I-1754 (D) LS-17-11-65-800.

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, November 18, 1965/Kartika 27, 1887 (Saka)

No. 443

1. Starred Questions

Starred Questions Nos. 298—300 and 302—308 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 835—878, 880 and 882—898 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Minister of Irrigation and Power to the reported decision by the Punjab Government to cut by half the electricity supply to Delhi.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1570 in Gazette of India dated the 30th October, 1965, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy of the Navy (Enrolment) Regulations, 1965, published in Notification No. S.R.O. 359 in Gazette of India dated the 30th October, 1965, under section 185 of the Navy Act, 1957.

- (3) A copy of the Tax Credit Certificate (Excise Duty on Excess Clearance) Scheme, 1965, published in Notification No. G.S.R. 1636 in Gazette of India dated the 5th November, 1965, under sub-section (4) of section 280ZE of the Income-tax Act, 1961.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Seventy-third Amendment Rules, 1965, published in Notification No. G.S.R. 1605 in Gazette of India dated the 6th November, 1965.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Seventy-second Amendment Rules, 1965, published in Notification No. G.S.R. 1606 in Gazette of India dated the 6th November, 1965.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Seventy-first Amendment Rules, 1965, published in Notification No. G.S.R. 1608 in Gazette of India dated the 6th November, 1965.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Seventy-fourth Amendment Rules, 1965, published in Notification No. G.S.R. 1609 in Gazette of India dated the 6th November, 1965.
- (v) The Customs and Central Excise Duties Export Drawback (General) Seventy-fifth Amendment Rules, 1965, published in Notification No. G.S.R. 1607 in Gazette of India dated the 6th November, 1965.
- (5) A copy each of the following Notifications under Customs Act, 1962:—
 - (i) The Manufacture in Customs Bonds (General) Fourth Amendment Rules, 1965, published in Notification No. G.S.R. 1610 in Gazette of India dated the 6th November, 1965.
 - (ii) G.S.R. 1611 published in Gazette of India dated the 6th November, 1965.
- (iii) G.S.R. 1612 published in Gazette of India dated the 6th November, 1965.

- (iv) G.S.R. 1613 published in Gazette of India dated the 6th November, 1965.
- (v) G.S.R. 1614 published in Gazette of India dated the 6th November, 1965.
- (6) A copy of Notification S.R.O. No. 305/65 published in Kerala Gazette dated the 3rd August, 1965, under subsection (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

5. Statement by Minister

The Minister of Industry and Supply laid on the Table a statement on decontrol of cement.

6. Government Bill-Introduced

The Delhi Administration Bill, 1965.

7. Government Bill—Passed

The Taxation Laws (Amendment and Miscellaneous Provisions)
Bill, 1965

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 and 9 were adopted.

Clause 8 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bali Ram Bhagat.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
- (2) Shri H. N. Mukerjee
- (3) Shri Sheo Narain
- (4) Shri Prabhu Dayal Himatsingka
- (5) Shri Ramchandra Vithal Bade
- (6) Shri Nath Pai
- (7) Shri Kashi Ram Gupta
- (8) Shri S. M. Banerjee
- (9) Shri Narendrasingh Mahida
- (10) Shri Bali Ram Bhagat

The motion was adopted and the Bill, as amended, was passed.

8. Supplementary Demands for Grants (General) for 1965-66

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1965-66 commenced and was concluded.

Three cut motions were moved and negatived.

The following Demands were voted in full:-

No. of	Name of Demand	Amount of Supplemen- tary Demand
I. EXPENDITURE MET	FROM REVENUE:	Rs.
16 Education		1,000
37 Other Revenue l	Expenditure of the Ministry of Finance	5,25,000
39 Grants-in-aid t ernments	o State and Union Territory Gov-	1,00,00,000
47 Other Revenue and Agricultur	Expenditure of the Ministry of Food e	7,50,00,000
83 Other Revenue Petroleum and	Expenditure of the Ministry of Chemicals	1,65,00,000
110 Other Revenue	Expenditure of Lok Sabha	1,00,000
II. EXPENDITURE MET MENT OF LOANS	FROM CAPITAL AND DISBURSEAND ADVANCES:	
121 Capital Outlay	on Currency and Coinage	71,43,00,000
130 Other Capital Agriculture	Outlay of the Ministry of Food and	15,00,000
133 Capital Outlay	of the Ministry of Industry and Supply	2,80,83,000
140 Capital Outlay	of the Ministry of Steel and Mines	20,00,000

9. Government Bill-introduced

The Appropriation (No. 5) Bill, 1965.

10. Government Bill—under consideration

The Appropriation (No. 5) Bill, 1965

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

Shri Hari Vishnu Kamath took part in the debate. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th November, 1965).

S. L. SHAKDHER,

Secretary.

1762

BULLETIN—PART I [Brief Record of Proceedings]

Friday, November 19, 1965/Kartika 28, 1887 (Saka)

No. 444

1. Obituary Reference

The Speaker and Shri Hem Barua made references to the passing away of Shri Khushwaqt Rai who was a member of the Second Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 328—336 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 899—902, 904—955, 957—978 and 980—982 were laid on the Table.

4. Calling Attention to Matter of Urgent Public Importance

Shri P. Venkatasubbaiah called the attention of the Minister of Home Affairs to the kidnapping of 7 persons by hostile Nagas from a border market in Sibsagar district of Assam.

The Minister of State for Home Affairs stated that he would make a statement on Monday, the 22nd November, 1965.

5. Paper Laid on the Table

A copy of Annual Report of the Trade Marks Registry for the year ending the 31st March, 1965, was laid on the Table under section 126 of the Trade and Merchandise Marks Act, 1958.

6. President's Assent to Bill

Secretary laid on the Table the Press Council Bill, 1965, passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 3rd November, 1965.

7. Report of Committee on Absence of Members

Shri Man Sinh P. Patel presented the Fifteenth Report of the Committee on Absence of Members from the Sittings of the House.

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 22nd November, 1965.

9. Government Bill-Passed

The Appropriation (No. 5) Bill, 1965

Discussion on the motion for consideration of the Bill moved on the 18th November, 1965, continued.

The following members took part in the debate:-

- (1) Shri Hari Vishnu Kamath.
- (2) Shri H. N. Mukerjee.
- (3) Shri N. G. Ranga.
- (4) Shri S. M. Banerjee.
- (5) Shri Diwan Chand Sharma.
- (6) Shri N. C. Chatterjee.

Shri Bali Ram Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

The motion was adopted and the Bill was passed.

10. Resolutions

- Shri C. Subramaniam moved the following Resolutions:-
 - I. "Whereas section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), empowers the Central Government to declare, with the previous approval of the House of the People and by notification in the Official Gazette, that with effect from such date as may be specified in the notification, the Indian Coconut Committee constituted under that Act shall be dissolved:
 - And whereas the Central Government is of the opinion that a declaration to the above effect should be made as in the draft notification annexed hereto:
 - And whereas this House after considering the said draft notification and the views expressed in support thereof on behalf of the Central Government is of the opinion that the previous approval of this House to the declaration proposed in the draft notification should be accorded;
 - Now, therefore, in pursuance of section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), this House accords its approval to the draft notification containing the aforesaid declaration.

ANNEXURE

Draft Notification

- In exercise of the powers conferred by section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), the Central Government, with the previous approval of the House of the People, hereby declares that with effect from 1st April, 1966, the Indian Coconut Committee constituted under that Act shall be dissolved."
- II. "Whereas section 16 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), empowers the Central Government to declare, with the previous approval of the House of the People and by notification in the Official Gazette, that with effect from such date as may be specified in the notification, the Indian Central Oilseeds Committee constituted under that Act shall be dissolved;
- And whereas the Central Government is of the opinion that a declaration to the above effect should be made as in the draft notification annexed hereto;

Now, therefore, in pursuance of section 16 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), this House accords its approval to the draft notification containing the aforesaid declaration.

ANNEXURE

Draft Notification

In exercise of the powers conferred by section 16 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), the Central Government, with the previous approval of the House of the People, hereby declares that with effect from 1st April, 1966, the Indian Central Oilseeds Committee constituted under that Act shall be dissolved."

The following members took part in the combined debate on the two Resolutions:—

- (1) Shri N. G. Ranga
- (2) Shri S. C. Samanta
- (3) Shri P. K. Vasudevan Nair
- (4) Shri A. Shanker Alva
- (5) Sardar Igbal Singh
- (6) Shri Ramchandra Vithal Bade

The discussion was not concluded.

11. Motion re: Seventy-third Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:-

"That this House agrees with the Seventy-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th November, 1965."

The motion was adopted.

12. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill, 1965 (Omission of article 35A) by Dr. Sarojini Mahishi.

- (2) The Constitution (Amendment) Bill, 1965 (Amendment of First Schedule) by Shri Hari Vishnu Kamath.
- (3) The Constitution (Amendment) Bill, 1965 (Amendment of Preamble) by Shri Krishna Deo Tripathi.

13. Private Member's Bill-Withdrawn

The Income-tax (Amendment) Bill, 1965 (Amendment of section 36) by Dr. L. M. Singhvi.

The motion for consideration of the Bill was moved by Dr. L. M. Singhvi.

The following members took part in the debate: -

- (1) Shri N. Dandeker
- (2) Shri Kashi Ram Gupta
- (3) Shri Sham Lal Saraf
- (4) Shri N. C. Chatterjee
- (5) Shri Bali Ram Bhagat

Dr. L. M. Singhvi replied to the debate.

The Bill was withdrawn by leave of the House.

14. Private Member's Bill-Under Consideration

The Advocates (Amendment) Bill, 1965 (Amendment of sections 24 and 55) by Shri V. C. Parashar.

The motion for consideration of the Bill was moved by Shri V. C. Parashar.

The following members took part in the debate:—

- (1) Shri Ram Sewak Yadav
- (2) Shri A. T. Sarma
- (3) Shri Hem Raj
- (4) Shri H. V. Koujalgi
- (5) Shri R. M. Hajarnavis

Shri V. C. Parashar replied to the debate.

Voting on the motion was held over.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd November, 1965).

S. L. SHAKDHER,

Secretary.

1767

GMGIPND-LS I-1792 (D) LS-19-11-65-800.

BULLETIN—PART I [Brief Record of Proceedings]

Monday, November 22, 1965/Agrahayana 1, 1887 (Saka)

No. 445

1. Starred Questions

Starred Questions Nos. 357—363 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 983—1068 and 1070—1090 were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

Shri P. Venkatasubbaiah called the attention of the Minister of Home Affairs to the attack by hostile Nagas on an army camp of Assam Rifles in a village in Ukhrul sub-division of Manipur resulting in serious injuries to 6 Jawans.

The Minister of State for Home Affairs made a combined statement on the above subject and on the kidnapping of 7 persons by hostile Nagas from a border market in Sibsagar district of Assam, to which attention of the Minister of Home Affairs was called by Shri P. Venkatasubbaiah on the 19th November, 1965.

4. Messages from Rajya Sabha

:-

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 17th November, 1965, Rajya Sabha agreed without any amendment to the Delhi Land Reforms (Amendment) Bill, 1965, passed by Lok Sabha on the 14th September, 1965.
- (ii) That at its sitting held on the 18th November, 1965, Rajya Sabha agreed without any amendment to the Delhi Motor Vehicles Taxation (Amendment) Bill, 1965, passed by Lok Sabha on the 14th September, 1965.

- (iii) That at its sitting held on the 18th November, 1965, Rajya Sabha passed a motion referring the Foreign Marriage Bill, 1963, to a Joint Committee of the Houses consisting of 45 members; 15 from Rajya Sabha, namely:—
 - (1) Shrimati Violet Alva.
 - (2) Shri Abdul Ghani.
 - (3) Shrimati Annapurna Devi Thimmareddy.
 - (4) Shri Faridul Haq Ansari.
 - (5) Shrimati Bedavati Buragohain.
 - (6) Shri K. Damodaran.
 - (7) Shri A. C. Gilbert,
 - (8) Shri Joseph Mathen.
 - (9) Shri Om Mehta.
 - (10) Shrimati Mohinder Kaur.
 - (11) Shri Sunder Mani Patel.
 - (12) Shri Narayan Patra.
 - (13) Shri K. V. Raghunatha Reddy.
 - (14) Shri Babasaheb Savnekar.
 - (15) Pandit S. S. N. Tankha.

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

5. Government Bill-Introduced

The Companies (Second Amendment) Bill, 1965.

6. Government Bill-Passed

The Metal Corporation of India (Acquisition of Undertaking) Bill, 1965.

The motion for consideration of the Bill was moved by Shri N. Sanjiva Reddy.

The following members took part in the debate:—

- (1) Sardar Kapur Singh
- (2) Shri Arun Chandra Guha
 - (3) Shri Homi F. Dafi
 - (4) Shri Harish Chandra Mathur
 - (5) Shri Madhu Limaye
- (6) Shri Peter Alvares
- ि र्था (7) Shei Hari Charan Soy
 - (8) Shri S. M. Banerjee
 - (9) Shri Yudhvir Singh

- (10) Shri P. C. Borooah
- (11) Shri Sham Lal Saraf
- (12) Shri M. P. Shinkre
- (13) Shri Radhe Lal Vyas

Shri N. Sanjiva Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 17 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri N. Sanjiva Reddy.

The motion was adopted and the Bill was passed.

7. Government Bill—Motion for Reference to Joint Committee—under consideration

The Patents Bill, 1965.

The motion for reference of the Bill to a Joint Committee was moved by Shri T. N. Singh.

The following members took part in the debate:-

- (1) Shri N. Dandeker
- (2) Shri Shree Narayan Das (Speech unfinished).

The discussion was not concluded.

8. Half-an-hour discussion on Matters arising out of .Answer to Question

Dr. L. M. Singhvi raised a half-an-hour discussion on points arising out of the answers given on the 8th November, 1965 to Starred Questions Nos. 104, 106 and 108 regarding anti-Indian propaganda by Pakistan.

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd November, 1965).

S. L. SHAKDHER,

Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, November 23, 1965/Agrahayana 2, 1887 (Saka)

No. 446

1. Obituary Reference

The Speaker and Dr. Ram Manohar Lohia made references to the passing away of Shri Kirai Mushar who was a member of the First Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 386—390 were orally answered. Replies to remaining Questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1091—1102, 1104, 1105, 1107—1164, and 1166—1169 were laid on the Table.

4. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of External Affairs to the proposed establishment of military bases by U.K. in the Indian Ocean.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 16th November, 1965, Rajya Sabha passed the Banaras Hindu University (Amendment) Bill, 1965.

6. Bill passed by Rajya Sabha-laid on the Table

Secretary laid on the Table a copy of the Banaras Hindu University (Amendment) Bill, 1965, as passed by Rajya Sabha.

7. Question of Privilege

The Speaker withheld his consent to the raising of a question of privilege given notice of by Dr. Ram Manohar Lohia regarding an alleged incorrect statement of the Prime Minister in the House on the 10th November, 1965.

8. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification S.R.O. No. 286/65 published in Kerala Gazette dated the 20th July, 1965, making certain amendments to the Kerala Survey and Boundaries Rules, 1964, under sub-section (3) of section 22 of the Kerala Survey and Boundaries Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (2) A copy each of the following Notifications under subsection (7) of section 59 of the Mines Act, 1952:—
 - (i) The Metalliferous Mines (Amendment) Regulations, 1965, published in Notification No. G.S.B. 1581, in Gazette of India dated the 30th October, 1965.
 - (ii) The Coal Mines (Third Amendment) Regulations, 1965, published in Notification No. G.S.R. 1602 in Gazette of India dated the 6th November, 1965.
- (iii) The Coal Mines (Amendment) Regulations, 1965, published in Notification No. G.S.R: 1603 in Gazette of India dated the 6th November, 1965.
- (iv) The Metalliferous Mines (Second Amendment) Regulations, 1965, published in Notification No. G.S.R. 1604 in Gazette of India dated the 6th November, 1965.
- (3) A copy of the Dock Workers (Advisory Committee)
 Amendment Rules, 1965, published in Notification No.
 S.O. 3525 in Gazette of India dated the 13th November,
 1965, under sub-section (3) of section 8 of the Dock
 Workers (Regulation of Employment) Act. 1948.
- (4) A copy of Government Resolution No. WB-7(2)/65 dated the 16th November, 1965, setting up a Second Wage Board for the Sugar Industry.

- (5) A copy each of the following Notifications under subsection (3) of section 43 of the Industrial Finance Corporation Act, 1948:—
 - (i) Notification No. 9/65 published in Gazette of India dated the 23rd October, 1965, making certain further amendments to the General Regulations of the Industrial Finance Corporation of India.
 - (ii) The Industrial Finance Corporation (Issue and Management of Bonds) Amendment Regulations, 1965, published in Notification No. 10/65 in Gazette of India dated the 23rd October, 1965.
- (6) A copy each of Hindi version of the Annual Reports of the Indian Central Arecanut Committee, for the years 1961-62 and 1962-63.
- (7) A copy each of the following Notifications under subsection (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Roller Mills Wheat Products (Price Control) Fifth Amendment Order, 1965, published in Notification No. G.S.R. 1656 in Gazette of India dated the 12th November, 1965.
 - (ii) The Delhi Roller Mills Wheat Products (Retail Price Control) Amendment Order, 1965, published in Notification No. G.S.R. 1657 in Gazette of India dated the 12th November, 1965.

9. Report of Rules Committee

Shri S. V. Krishnamoorthy Rao laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure, the First Report of the Rules Committee.

10. Report of Committee on Public Undertakings

Shri S. Hansda presented the Twelfth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Twenty-eighth Report of the Estimates Committee on Indian Oil Company Limited (Now Indian Oil Corporation Limited).

11. Government Bill—motion for reference to Joint Committee—under consideration

The Patents Bill, 1965

Discussion on the motion for reference of the Bill to a Joint Committee moved by Shri T. N. Singh on the 22nd November, 1965, continued.

The following members took part in the debate:—

- (1) Shri Shree Narayan Das
- (2) Shri N. C. Chatterjee
- (3) Shri Indrajit Gupta
- (4) Shri C. M. Kedaria
- (5) Shri Yudhvir Singh
- (6) Shri Priya Gupta
- (7) Shri Gauri Shanker Kakkar
- (8) Dr. M. S. Aney
- (9) Shri Diwan Chand Sharma
- (10) Dr. Ram Manohar Lohia (Speech unfinished).

The discussion was not concluded.

12. Motion

Dr. L. M. Singhvi moved the following motion:-

"That this House takes note of the Annual Report of the Life Insurance Corporation of India for the year ended 31st March, 1964, along with the audited Accounts, laid on the Table of the House on the 18th February, 1965."

The following members took part in the debate:-

- (1) Shri P. R. Chakraverti
- (2) Shri Kamal Nath Tiwari
- (3) Shri Prabhat Kar
- (4) Shri Era Sezhiyan
- (5) Shri Sham Lal Saraf
- (6) Shri M. P. Shinkre
- (7) Shri U. M. Trivedi
- (8) Shri Nath Pai
- (9) Shri Madhu Limaye
- (10) Shri S. M. Banerjee

The discussion was not concluded.

13. Statement by Minister

The Minister of Education made a statement on the situation arising out of the strike by the students of the Banaras Hindu University.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th November, 1965).

S. L. SHAKDHER,

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 24, 1965/Agrahayana 3, 1887 (Saka)

No. 447

1. Starred Questions

Starred Questions Nos. 416—423 and 426 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1170—1183, 1185—1189, 1191—1218 and 1220—1249 were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Yashpal Singh called the attention of the Minister of Defence to the reported Chinese intrusions.

The Minister of Defence made a statement in regard thereto.

*(ii) Shri Gulabrao Keshavrao Jedhe called the attention of the Minister of Petroleum and Chemicals to the non-availability of Crude Oil and High Speed Diesel Oil in Maharashtra and some other States.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Recruitment) Amendment Rules, 1965, published in Notification No. G.S.R. 1555 in Gazette of India dated the 23rd October, 1965.

^{*}Was taken up at 4.30 P.M.

- (ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1965, published in Notification No. G.S.R. 1556 in Gazette of India dated the 23rd October, 1965.
- (iii) The Indian Administrative Service (Probation) Amendment Rules, 1965, published in Notification No. G.S.R. 1560 in Gazette of India dated the 30th October, 1965.
- (iv) The Indian Police Service (Probation) Amendment Rules, 1965, published in Notification No. G.S.R. 1561

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	a dated the 30th October, 1965.
Leave of Absence	
	granted leave of absence from the iods mentioned against each:—
(1) Shri Kolla Venkaiah	19th September to 24th September, 1965 (Twelfth Session) and 3rd November to 10th December, 1965 (Thirteenth Session).
(2) Shri A. K. Gopalan	16th August to 24th September, 1965 (Twelfth Session) and 3rd to 21st November, 1965 (Thirteenth Session).
(3) Shri Ananda Nambiar	8th to 24th September, 1965 (Twelfth Session).
(4) Shri V. T. Patil	7th to 24th September, 1965 (Twelfth Session).
(5) Shri Biren Dutta	16th August to 24th September, 1965 (Twelfth Session).
(6) Shri R. Umanath	8th to 24th September, 1965 (Twelfth Session) and 3rd November to 10th Decem- ber, 1965 (Thirteenth Session).
(7) Shri V. Govindasamy Naid u	3rd November to 10th December, 1965 (Thirteenth Session).
(8) Dr. Saradish Roy	3rd November to 10th December, 1965 (Thirteenth Session).
(9) Shri P. Kunhan	3rd November to 10th December, 1965 (Thirteenth Session).
(10) Shri Vijaya Bhushan Singh Deo	3rd to 25th November, 1965 (Thirteenth Session).

(11) Shri Kamalnayan

Bajai

3rd November to 2nd December,

1965 (Thirteenth Session).

6. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions.

7. Government Bill-Introduced

The All-India Services (Amendment) Bill, 1965.

8. Government Bill-under consideration

The Banaras Hindu University (Amendment) Bill, 1965, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri M. C. Chagla.

An amendment moved by Shri Hari Vishnu Kamath that further discussion on the motion be adjourned, was negatived.

The following members took part in the debate:-

- (1) Dr. L. M. Singhvi
- (2) Shri Krishnapal Singh
- (3) Dr. Govind Das
- (4) Shri H. N. Mukerjee
- (5) Shri Sidheshwar Prasad
- (6) Shri Vishwa Nath Pandey
- (7) Shri Brij Raj Singh
- (8) Shri Ansar Harvani
- (9) Shri G. N. Dixit
- (10) Shri Hem Barua
- (11) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram
- (12) Dr. C. B. Singh
- (13) Shri J. B. Kripalani
- (14) Shrimati Kamala Chaudhri
- (15) Shri Gauri Shanker Kakkar
- (16) Shri Diwan Chand Sharma
- (17) Shri Madhu Limaye
- (18) Shri P. R. Chakraverti (Speech unfinished).

The discussion was not concluded.

9. Half-an-hour discussion on matters arising out of answer to question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 8th November, 1965 to Starred Question No. 97 regarding Indian High Commissioner in Karachi.

Shrimati-Lakshmi N. Menon replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th November, 1965).

S. L. SHAKDHER.

Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 25, 1965/Agrahayana 4, 1687 (Saka)

No. 448

1. Starred Questions

Starred Questions Nos. 446—449, 451—457 and 471 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1250—1270, 1272—1282, 1284—1289, 1291—1301 and 1303—1311 were laid on the Table.

3. Short Notice Questions

One Short Notice Question addressed to the Minister of Irrigation and Power regarding Electricity cut in Kerala was orally answered and supplementary questions were answered thereon.

Reply to one Short Notice Question addressed to the Minister of Irrigation and Power regarding Supply of Electricity for tubewells in Punjab was laid on the Table, the Members being absent.

4. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Defence to the reported burning down of Nalapara village in Assam on the 19th November, 1965 by a batch of Pakistani nationals backed by some armed forces.

The Minister of Defence made a statement in regard thereto.

5. Papers laid on the Table

1.35

The following papers were laid on the Table:-

(1) A copy of the Wealth-tax (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1634 in Gazette of India dated the 4th November, 1965, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

(2) A copy of the Central Excise (Ninth Amendment) Rules, 1965, published in Notification No. G.S.R. 1659 in Gazette of India dated the 15th November, 1965, under section 38 of the Central Excises and Salt Act, 1944.

6. Panel of Chairmen

The Speaker announced that he had nominated the following members on the Panel of Chairmen:—

- (1) Shrimati Renu Chakravartty
- (2) Dr. Sarojini Mahishi
- (3) Shri T. H. Sonavane
- (4) H. H. Maharaja Pratap Keshari Deo
- (5) Shri Vidya Charan Shukla
- (6) Shri P. Venkatasubbaiah

7. Statement by Minister

The Minister of Finance laid on the Table a statement on his visit to the U.S.S.R. and Czechoslovakia.

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8. Government Bill-Debate Adjourned

The Banaras Hindu University (Amendment) Bill, 1965, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 24th November, 1965, continued.

Shri P. R. Chakraverti took part in the debate.

On a motion moved by Shri Hari Vishnu Kamath, that further debate on the Bill be adjourned, the House divided, Ayes 137; Noes 51. The motion was accordingly adopted.

9. Government Bill—Motion for Reference to Joint Committee—adopted as amended

The Patents Bill, 1965.

Discussion on the motion for reference of the Bill to a Joint Committee moved by Shri T. N. Singh on the 22nd November, 1965, continued.

Shri Joachim Alva took part in the debate.

An amendment was moved by Shri T. N. Singh.

Shri T. N. Singh replied to the debate.

The amendment moved by Shri T. N. Singh was adopted.

The motion as amended, was accordingly adopted in the following form:—

- "That the Bill to amend and consolidate the law relating to patents, be referred to a Joint Committee of the Houses consisting of 48 members, 32 from this House, namely:—
 - (1) Shri S. V. Krishnamoorthy Rao
 - (2) Seth Achal Singh
 - (3) Shri Peter Alvares
 - (4) Shri Ramchandra Vithal Bade
 - (5) Shri Panna Lal Barupal
 - (6) Shri Dinen Bhattacharya
 - (7) Shri Bibhuti Mishra
 - (8) Shri P. C. Borooah
 - (9) Sardar Daljit Singh
 - (10) Shri Basanta Kumar Das
 - (11) Shri V. B. Gandhi
 - (12) Shri H. K. V. Gowdh
 - (13) Shri Kashi Ram Gupta
 - (14) Shri Prabhu Dayal Himatsingka
 - (15) Shri Madhavrao Laxmanrao Jadhav
 - (16) Shri Mathew Maniyangadan
 - (17) Shri M. R. Masani
 - (18) Shri Braj Behari Mehrotra
 - (19) Shri Bibhudhendra Mishra
 - (20) Shrimati Sharda Mukerjee
 - (21) Shri P. S. Naskar
 - (22) Shri Chhotubhai M. Patel
 - (23) Shri Naval Prabhakar
 - (24) Shri R. Ramanathan Chettiar
 - (25) Shri Sham Lal Saraf
 - (26) Shri A. T. Sarma
 - (27) Dr. C. B. Singh
 - (28) Dr. L. M. Singhvi
- (29) Shri P. Venkatasubbaiah

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- (80) Shri K. K. Warior
- (31) Shri Belkrishna Wasnik, and
- (32) Shri Ram Sewak Yadav

and 16 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the second week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 16 members to be appointed by Rajya Sabha to the Joint Committee."

10. Supplementary Demands for Grants (Kerala) for 1965-86

Discussion on the Supplementary Demands for Grants in respect of the Budget (Kerala) for 1965-66 commenced.

Eleven cut motions were moved.

The discussion was not concluded.

11. Motions

(i) Discussion on the following motion moved by Shri Yashpal Singh on the 3rd October, 1964, continued:—

"That this House takes note of the Report of the Backward Classes Commission (Vols. I—III) together with the memorandum explaining the action taken thereon, laid on the Table of the House on the 3rd September, 1956."

The following members took part in the debate:-

- (1) Shri Hukam Chand Kachwai
- (2) Dr. Mahadeva Prasad
- (3) Shri D. J. Naik
- (4) Shri Sarjoo Pandey
- (5) Shrimati Sangam Laxmi Bai
- (6) Shri B. P. Maurya

- (7) Shri Sheo Narain
- (8) Shri D. Basumatari
- (9) Shri P. Muthiah
- (10) Shri Yamuna Prasad Mandal
- (11) Shri R. M. Hajarnavis

Shri Yashpal Singh replied to the debate.

The motion was adopted.

(ii) Discussion on the following motion moved by Dr. L. M. Singhvi on the 23rd November, 1965, continued:—

"That this House takes note of the Annual Report of the Life Insurance Corporation of India for the year ended 31st March, 1964, along with the audited Accounts, laid on the Table of the House on the 18th February, 1965."

Shri Bali Ram Bhagat took part in the debate. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th November, 1965).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 26, 1965/Agrahayana 5, 1887 (Saka)

No. 449

1. Starred Questions

Starred Questions Nos. 476—478, 480, 481, 483 and 484 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1312—1343, 1345—1351. 1353—1382 and 1384—1390 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Hukam Chand Kachwai called the attention of the Minister of Railways to the reported collision between a goods train and a Railway engine at Sagauli station of the North Eastern Railway on the 14th November, 1965, resulting in the death of two firemen.

The Minister of State for Railways made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications issued under rule 125 of the Defence of India Rules, 1962:—
 - (i) The Scarce Industrial Materials (Control) Order, 1965, published in Notification No. S.O. 2912 in Gazette of India dated the 14th September, 1965.

- (ii) The Scarce Industrial Materials (Control) Second Amendment Order, 1965, published in Notification No. S.O. 2920 in Gazette of India dated the 18th September, 1965.
- (iii) The Scarce Industrial Materials (Control) Amendment Order, 1965, published in Notification No. S.O. 2921 in Gazette of India dated the 18th September, 1965.
- (iv) The Scarce Industrial Materials (Control) (Third Amendment) Order, 1965, published in Notification No. S.O. 3328 in Gazette of India dated the 18th October, 1965.
- (2) A copy of Notification No. S.O. 2911 published in Gazette of India dated the 14th September, 1965, under subsection (6) of section 3 of the Essential Commodities Act. 1955, rescinding the Non-Ferrous Metal Control Order, 1958, published in Notification No. S.O. 446 dated the 2nd April, 1958.
- (3) A copy of Government Resolution No. 21(8)/65/V dated the 8th November, 1965, publishing Government's decisions on certain recommendations contained in the Report of the Study Team on the Directorate General of Technical Development (Part I).
- (4) A copy each of the following papers under sub-section
 (2) of section 16 of the Tariff Commission Act, 1951:—
- (I) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Automobile Sparking Plug Industry.
 - (ii) Government Resolution No. 8(1)-Tar/65 dated the 18th November, 1965.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (II) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformer Industry.
 - (ii) Government Resolution No. 5(2)-Tar/65 dated the 19th November, 1965.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

- (III) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Electric Motor Industry.
 - (ii) Government Resolution No. 5(1)-Tar/65 dated the 18th November, 1965.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (IV) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Non-Ferrous Metal Industry.
 - (ii) Government Resolution No. 9(1)-Tar/65 dated the 19th November, 1965.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (V) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Sheet Glass and Figured Glass Industry and grant of protection to Wired Flat Glass Industry.
 - (ii) Government Resolution No. 6(1)-Tar/65 dated the 18th November, 1965.

5. Message from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 24th November, 1965, Rajya Sabha agreed without any amendment to the Indian Works of Defence (Amendment) Bill, 1965, passed by Lok Sabha on the 21st September, 1965.
- (ii) That at its sitting held on the 24th November, 1965, Rajya Sabha agreed without any amendment to the Railways (Employment of Members of the Armed Forces) Bill, 1965, passed by Lok Sabha on the 11th November, 1965.

6. President's Assent to Bill

Secretary laid on the Table the Industrial Disputes (Amendment) Bill, 1965, passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 19th November, 1965.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 29th November, 1965.

8. Government Bills-Introduced

- (1) The Union Duties of Excise (Distribution) Amendment Bill, 1965.
- (2) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1965.
 - (3) The Estate Duty (Distribution) Amendment Bill, 1965.

9. Supplementary Demands for Grants (Kerala) for 1965-66

Discussion on the Supplementary Demands for Grants in respect of the Budget (Kerala) for 1965-66 concluded.

The cut motions moved on the 25th November, 1965, were negatived.

The following Demands were voted in full:-

No. of Demand	Name of Demand	Amount of Supplementary Demand
	I EXPENDITURE MET FROM REVEN	Rs. UE:
XIII	Police	100
xxv	Animal Husbandary	\$4,000
XXVII	Industries	1,00,000
٠	II. EXPENDITURE MET FROM CAPITAL DISBURSMENT OF LOANS AND ADVA	
XLVII	Capital Outlay on Public Works	1,30,200

10. Government Bill—under consideration

The Delhi Secondary Education Bill, 1964

The motion for consideration of the Bill was moved by Shri M. C. Chagla.

Two amendments for reference of the Bill to a Select Committee, were moved by Sarvashri Frank Anthony and A.E.T. Barrow.

An amendment for reference of the Bill to a Joint Committee, was moved by Shri Naval Prabhakar.

The following members took part in the debate:-

- (1) Shri Frank Anthony
- (2) Shri K. K. Warior
- (3) Shri Naval Prabhakar (Speech unfinished).

The discussion was not concluded.

11. Statement by Minister

The Minister of External Affairs made a statement on the seizure of the Office of the Indian Airline Corporation at Dacca by the Pakistan authorities.

12. Motion Re: Seventy-fourth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:-

"That this House agrees with the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th November, 1965."

The motion was adopted.

13. Motions under Rule 388

- (i) Pandit D. N. Tiwary moved the following motion:-
 - "That rule 30 of the Rules of Procedure and Conduct of Business in Lok Sabha be suspended in its application to the Resolution regarding India quitting the Commonwealth moved by Shri Bhagwat Jha Azad on the 24th September, 1965, further debate on which was adjourned on the 12th November, 1965".
- (ii) Shri M. L. Dwivedi moved the following motion:-
 - "That rule 30(2) of the Rules of Procedure and Conduct of Business in Lok Sabha be suspended in its application to the Resolution regarding India quitting the Commonwealth moved by Shri Bhagwat Jha Azad on the 24th September, 1965, further debate on which was adjourned on the 12th November, 1965."

14. Private Member's Resolution-Adopted as Amended

Shri Raghunath Singh moved the following Resolution:-

"This House is of opinion that immediate steps be taken to develop and modernise Indian Navy in order to make it effective."

One substitute motion was moved by Shri Shree Narayan Das.

The following members took part in the debate:-

- (1) Shri Shree Narayan Das
- (2) H. H. Maharaja Pratap Keshari Deo
- (3) Shrimati Sharda Mukerjee
- (4) Shri Indrajit Gupta
- (5) Shri Ravindra Varma
- (6) Shri Ramchandra Vithal Bade
- (7) Shri Vishwa Nath Pandey
- (8) Dr. D. S. Raju

Shri Raghunath Singh replied to the debate.

The substitute motion moved by Shri Shree Narayan Das was withdrawn by leave of the House.

The Resolution was adopted in the following amended form:—
"This House is of opinion that steps be taken to develop and modernise Indian Navy in order to make it effective."

15. Private Member's Resolution—Under Consideration

Shri P. K. Vasudevan Nair moved the following Resolution:—

"This House is of opinion that in view of the present emergency, the oil industry should be placed in the public sector."

His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th November, 1965).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, November 29, 1965/Agrahayana 8, 1887 (Saka)

No. 450

1. Starred Questions

Starred Questions Nos. 506—508, 510—512 and 532 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1391—1517 were laid on the Table.

3. Short Notice Question

One Short Notice Question addressed to the Minister of Defence regarding the Joint Indonesian-Pakistani Naval Exercises was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Minister of Defence to the reported intrusion of armed Pakistanis into Garo Hills, Assam on the 24th November, 1965 and opening of fire on an Indian village defence party resulting in injuries to twelve persons.

The Minister of Defence made a statement in regard theret



5. Question of Privilege

Shri Vidya Charan Shukla raised a question of privilege regarding allegation of malafide made against the Speaker by Shri Madhu Limaye, M.P. in an affidavit filed before the Circuit Bench of Punjab High Court.

The matter was referred to the Committee of Privileges.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 25th November, 1965, Rajya Sabha agreed without any amendment to the Cardamom Bill, 1965, passed by Lok Sabha on the 17th September, 1965.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1965, passed by Lok Sabha on the 19th November, 1965.

7. Report of Railway Convention Committee

Shri S. V. Krishnamoorthy Rao presented the Report of the Railway Convention Committee, 1965.

8. Government Bills-Introduced

- (1) The Kerala Appropriation (No. 5) Bill, 1965.
- (2) The Electricity (Supply) Amendment Bill, 1965.

9. Government Bill—Amendment for Reference to Joint Committee Adopted.

The Delhi Secondary Education Bill, 1964.

Discussion on the motion for consideration of the Bill and amendments thereto moved on the 26th November, 1965, continued.

An amendment to the amendment for reference of the Bill to a Joint Committee was moved by Shri Naval Prabhakar.

The following members took part in the debate:-

- (1) Shri Naval Prabhakar
- (2) Shrimati Sangam Laxmi Bai
- (3) Shri K. L. Balmiki
- (4) Swami Rameshwaranand
- (5) Shri S. N. Chaturvedi
 - (6) Shri Man Sinh P. Patel
 - (7) Shri Kashi Ram Gupta
 - (8) Shri A. Shanker Alva
 - (9) Dr. Sarojini Mahishi
 - (10) Shri Sheo Narain
 - (11) Shri Mohan Swarup

- (12) Shri Shree Narayan Das
- (13) Dr. M. S. Aney

Shri M. C. Chagla replied to the debate.

The amendment moved by Shri Naval Prabhakar on the 29th November, 1965, was adopted.

The amendment moved by Shri Naval Prabhakar on the 26th November, 1965, was adopted in the following amended form:—

"That the Bill to provide for better organisation and development of secondary education in the Union territory of Delhi, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shrimati Renuka Devi Barkataki
- (2) Shri A. E. T. Barrow
- (3) Shri Parashottamdas Haribhai Bheel
- (4) Chodhury Brahm Perkash
- (5) Shri S. N. Chaturvedi
- (6) Shri Vijayasinhrao Ramrao Dafle
- (7) Shri Sudhansu Bhushan Das
- (8) Shri Gokaran Prasad
 - (9) Shri Shiv Charan Gupta
- (10) Shri Hem Barua
- (11) Shri Krishnan Manoharan
- (12) Shri Rama Chandra Mallick
- (13) Shri Yamuna Prasad Mandal
- (14) Shri Mali Mariyappa
- (15) Shri P. Muthiah
- (16) Shri P. K. Vasudevan Nair
- (17) Shri S. Osman Ali Khan
- (18) Shri Rananjaya Singh
- (19) Shri Shivram Rango Rane
- (20) Shri Ratan Lal
- (21) Shrimati Jayaben Shah
- (22) Shri Diwan Chand Sharma

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(23) Shri T. H. Sonavane

- (24) Dr. (Mrs.) T. S. Soundaram Ramachandran
- (25) Shri G. G. Swell
- (26) Shri Krishna Deo Tripathi
- (27) Shri Tula Ram
- (28) Shrimati Vijaya Raje
- (29) Shri Vishram Prasad; and
- (30) Shri Naval Prabhakar

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

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that the Committee shall make a report to this House by the 1st day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

The amendments moved by Sarvashri Frank Anthony and A. E. T. Barrow, were barred.

10. Resolutions

Discussion on the following Resolutions moved by Shri C. Subramaniam on the 19th November, 1965, continued:—

(i) "Whereas section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), empowers the Central Government to declare, with the previous approval of the House of the People and by notification in the Official Gazette, that with effect from such date as may be specified in the notification, the Indian Coconut Committee constituted under that Act shall be dissolved;

And whereas the Central Government is of the opinion that a declaration to the above effect should be made as in the draft notification annexed hereto;

- And whereas this House after considering the said draft notification and the views expressed in support thereof on behalf of the Central Government is of the opinion that the previous approval of this House to the declaration proposed in the draft notification should be accorded:
- Now, therefore, in pursuance of section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), this House accords its approval to the draft notification containing the aforesaid declaration.

ANNEXURE

Draft Notification

- In exercise of the powers conferred by section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), the Central Government, with the previous approval of the House of the People, hereby declares that with effect from 1st April, 1966, the Indian Coconut Committee constituted under that Act shall be dissolved."
- (ii) "Whereas section 16 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), empowers the Central Government to declare, with the previous approval of the House of the People and by notification in the Official Gazette, that with effect from such date as may be specified in the notification, the Indian Central Oilseeds Committee constituted under that Act shall be dissolved;
 - And whereas the Central Government is of the opinion that a declaration to the above effect should be made as in the draft notification annexed hereto;
 - And whereas this House after considering the said draft notification and the views expressed in support thereof on behalf of the Central Government is of the opinion that the previous approval of this House to the declaration proposed in the draft notification should be accorded;
 - Now, therefore, in pursuance of section 16 of the Indian Oilseeds Committee Act. 1946 (9 of 1946), this House accords its approval to the draft notification containing the aforesaid declaration.

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ANNEXURE

Draft Notification

In exercise of the powers conferred by section 16 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), the Central Government, with the previous approval of the House of the People, hereby declares that with effect from 1st April, 1966, the Indian Central Oilseeds Committee constituted under that Act shall be dissolved."

The following members took part in the combined debate on the two Resolutions:—

- (1) Shri K. K. Warior
- (2) Shri Man Sinh P. Patel
- (3) Shri Mathew Maniyangadan (Speech unfinished).

The discussion was not concluded.

11. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shrimati Tarkeshwari Sinha raised a half-an-hour discussion on points arising out of the answer given on the 15th November, 1965 to Starred Question No. 211 regarding walk-out by the Indian Charge d' Affaires in Peking during China's anniversary celebrations.

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th November, 1965).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 30, 1965/Agrahayana 9, 1887 (Saka)

No. 451

1. Starred Questions

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Starred Questions Nos. 536—543 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1518—1589 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri H. C. Linga Reddy called the attention of the Minister of Defence to the reported Chinese intrusion into North-Sikkim on the 24th November, 1965 and into NEFA on the 27th November, 1965.

The Minister of Defence made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under subsection (6) of section 26 of the Payment of Wages Act, 1936:—
 - (i) The Payment of Wages (Railways) Second Amendment Rules, 1965, published in Notification No. S.R.O. 3513 in Gazette of India dated the 13th November, 1965.
- (ii) The Payment of Wages (Mines) Amendment Rules, 1965 published in Notification No. S.R.O. 3514 in Gazette of India dated the 13th November, 1965.

[P:T.O.

- (2) The Annual Accounts of the Vishakhapatnam Port Trust for the year 1963-64 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) A copy of Annual Report of the Kerala State Warehousing Corporation for the year 1964-65 along with the Annual Accounts, and Audit Report thereon under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962, read with clause (c) (iv) of the Proclamation dated the 24th March 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (4) A copy of Report of the Sugar Enquiry Commission, 1965.

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5. Motions under Rule 388

The Speaker ruled that the motions moved on the 26th November, 1965 by Sarvashri D. N. Tiwary and M. L. Dwivedi for suspension of Rule 30 and 30(2) respectively, in respect of the Resolution regarding India quitting the Commonwealth moved by Shri Bhagwat Jha Azad on the 24th September, 1965, were out of order as they did not relate to a motion before the House.

6. Presentation of Petition

Shri C. K. Bhattacharyya presented a petition signed by 7,640 petitioners regarding railway connection for Balurghat.

7. Government Bill-Passed

The Kerala Appropriation (No. 5) Bill, 1965

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri T. T. Krishnamachari

The motion was adopted and the Bill was passed.

8. Besolutions—Adopted

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Discussion on the following Resolutions moved by Shri C. Subramaniam on the 19th November, 1965, continued:—

(i) "Whereas section 17 of the Indian Coconut Committee
Act, 1944 (10 of 1944), empowers the Central Government to declare, with the previous approval of the
House of the People and by notification in the Official
Gazette, that with effect from such date as may be
specified in the notification, the Indian Coconut Committee constituted under that Act shall be dissolved;

And whereas the Central Government is of the opinion that a declaration to the above effect should be made as in the draft notification annexed hereto;

And whereas this House after considering the said draft notification and the views expressed in support thereof on behalf of the Central Government is of the opinion that the previous approval of this House to the declaration proposed in the draft notification should be accorded;

Now, therefore, in pursuance of section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), this House accords its approval to the draft notification containing the aforesaid declaration.

ANNEXURE

Draft Notification

In exercise of the powers conferred by section 17 of the Indian Coconut Committee Act, 1944 (10 of 1944), the Central Government, with the previous approval of the House of the People, hereby declares that with effect from 1st April 1966, the Indian Coconut Committee constituted under that Act shall be dissolved."

(ii) "Whereas section 16 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), empowers the Central Government to declare, with the previous approval of the House of the People and by notification in the Official Gazette, that with effect from such date as may be specified in the notification, the Indian Central Oilseeds Committee constituted under that Act shall be dissolved;

And whereas the Central Government is of the opinion that a declaration to the above effect should be made as in the draft notification annexed hereto;

And whereas this House after considering the said draft notification and the views expressed in support thereof on behalf of the Central Government is of the opinion that the previous approval of this House to the declaration proposed in the draft notification should be accorded;

Now, therefore, in pursuance of section 18 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), this House accords its approval to the draft notification containing the aforesaid declaration.

ANNEXURE

Draft Notification

In exercise of the powers conferred by section 16 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), the Central Government, with the previous approval of the House of the People, hereby declares that with effect from 1st April, 1966, the Indian Central Oilseeds Committee constituted under that Act shall be dissolved."

Shri Mathew Maniyangadan took part in the combined debate on the two Resolutions.

Shri C. Subramaniam replied to the debate.

The Resolutions were adopted.

9. Government Bill—Motion for reference to Joint Committee—under consideration

The Delki Administration Bill, 1965

The metion for reference of the Bill to a Joint Committee was moved by Shri Gulzarilal Nanda.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 8th February, 1966 was moved by Shri S. Ma Bararjee.

The following members took part in the debate:—

- (1) Skri P. K. Vasudevan Nair
- (2) Shri U. M. Trivedi
- (3) Shri Diwan Chand Sharma

- (4) Shri Madhu Limaye
- (5) Shri S. C. Balakrishnan (Speech unfinished).

The discussion was not concluded.

10. Motion

Shri Yashpal Singh moved the following motion:-

"That this House takes note of the First Annual Report of the Central Vigilance Commission, laid on the Table of the House on the 30th August, 1965."

The following members took part in the debate:-

- (1) Shri Vidya Charan Shukla
- (2) Sardar Kapur Singh
- (3) Shrimati Tarkeshwari Sinha
- (4) Shri Hari Vishnu Kamath
- (5) Shri Homi F. Daji
- (6) Shri Kamal Nath Tiwari
- (7) Shri Ramchandra Vithal Bade (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st December, 1965).

S. L. SHAKDHER,

Secretary.

BULLETIN—PART I Brief Record of Proceedings)

Wednesday, December 1, 1965/Agrahayana 10, 1887 (Saka)

No. 452

1. Starred Questions

Starred questions Nos. 565, 566, 568—571, 573, 574 and 591 were orally answered. Starred question No. 567 was postponed for answer by the Prime Minister on 6th December, 1965. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred questions Nos. 1590—1604, 1606—1658, 1661—1666 and 1668—1686 were laid on the Table.

3. Short Notice Question

One Short Notice question addressed to the Minister of Food and Agriculture regarding Starvation Deaths in Mysore State was orally answered and 'supplementary questions were answered thereon.

4. Suspension of Member

Shri Satya Narayan Sinha moved that Shri Mani Ram Bagri be suspended from the service of the House for three days.

On the motion the House divided, Ayes 154; Noes 4. The motion was accordingly adopted.

5. Cafling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Minister of Railways to the collision between Sainthia-Andal Light Train and a goods train at Panchara on the 28th November, 1965 resulting in injuries to 29 persons.

The Minister of State for Railways made a statement in regard thereto.

6. Papers laid on the Table

The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each were laid on the Table:—

- (i) Supplementary Statement No. II.
- Twelfth Session, 1965 (Third Lok Sabha).
- (ii) Supplementary Statement No.
- Eleventh Session, 1965 (Third Lok Sabha).
- (iii) Supplementary Statement No. XII.
- Ninth Session, 1964 (Third Lok Sabha).
- (iv) Supplementary Statement No. XV.

Fifth Session, 1963 (Third Lok Sabha).

(v) Supplementary Statement No. XXI.

Second Session, 1962 (Third Lok Sabha).

(vi) Supplementary Statement No. XV.

Fourteenth Session, 1961 (Second Lok Sabha).

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7. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions.

8. Motions

(i) Shri C. Subramaniam moved the following motion:-

"That the Food situation in the country be taken into consideration."

Eleven substitute motions were moved by Sarvashri Yashpal Singh, H. C. Linga Reddy, M. Malaichami, S. C. Balakrishnan, H. H. Maharaja Karni Singhji of Bikaner, Sarvashri Purushottamdes R. Patel, Indrajit Gupta, N. Sreekantan Nair, H. H. Maharaja Pratap Keshari Deo, Shri Ramchandra Vithal Bade and Shri Madhu Limaye.

(ii) Shri Kishen Pattnayak moved the following motion:-

"That the situation arising out of drought and resultant failure of crop in several States be taken into consideration."

One substitute motion was moved by Shri Krishnapal Singh.

The following members took part in the combined debate on the two motions:—

- (1) Shri C. Subramaniam
- (2) H.H. Maharaja Pratap Keshari Deo
- (3) Shrimati Jayaben Shah

- (4) Shrimati Vimala Deshmukh
- (5) Shri Lahri Singh
- (6) Shri V. S. Gahmari
- (7) Shri Shree Narayan Das
- (8) Shri Indrajit Gupta
- (9) Shri Inder J. Malhotra
- (10) Shri Radhe Lal Vyas
- (11) Shrimati Yashoda Reddy
- (12) Shri N. Sreekantan Nair
- (13) Shri Gajraj Singh Rao
- (14) Shri M. Malaichami
- (15) Shrimati Jyotsna Chanda (Speech unfinished).

The discussion was not concluded.

9. Half-an-Hour discussion on matters arising out of answer to question

Dr. Ram Manohar Lohia raised a half-an-hour discussion on points arising out of the answer given on the 16th November, 1965 to Unstarred Question No. 752 regarding Border Roads.

Shri Raj Bahadur replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd December, 1965).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 2, 1965/Agrahayana 11, 1887 (Saka)

No. 453

1. Obituary reference

The Speaker, Sarvashri Satya Narayan Sinha, Nath Pai, Kapur Singh, L. M. Singhvi, Hukam Chand Kachwai and Jagdev Singh Siddhanti made references to the passing away of Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram who was a sitting Member of Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

2. Starred Questions

. Starred questions Nos. 596—598 and 600—604 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred questions Nos. 1687—1693, 1695—1716, 1718—1743 and 1745—1755 were laid on the Table.

4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Defence to the reported news that 2,000 Naga rebels are on their way to East Pakistan through Manipur.

The Minister of Defence made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) The Denatured Spirit (Ascertaining and Determining) Amendment Rules, 1965, published in Notification No. G.S.R. 1545 in Gazette of India dated the 23rd October, 1965.

- (ii) G.S.R. 1648 published in Gazette of India dated the 13th November, 1965.
- (iii) G.S.R. 1689 published in Gazette of India dated the 20th November, 1965.
- (iv) G.S.R. 1690 published in Gazette of India dated the 20th November, 1965.
- (v) G.S.R. 1691 published in Gazette of India dated the 20th November, 1965.
- (vi) G.S.R. 1692 published in Gazette of India dated the 20th November, 1965.
- (vii) G.S.R. 1693 published in Gazette of India dated the 20th November, 1965.
- (viii) G.S.R. 1694 published in Gazette of India dated the 20th November, 1965.
 - (ix) G.S.R. 1695 published in Gazette of India dated the 20th November, 1965.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Seventy-sixth Amendment Rules, 1965, published in Notification No. G.S.R. 1682 in Gazette of India dated the 20th November, 1965.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Seventy-seventh Amendment Rules, 1965, published in Notification No. G.S.R. 1683 in Gazette of India dated the 20th November, 1965.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Seventy-eighth Amendment Rules, 1965, published in Notification No. G.S.R. 1684 in Gazette of India dated the 20th November, 1965.
 - (iv) The Customs and Central Excise Duties Export Drawback (General) Seventy-ninth Amendment Rules, 1965, published in Notification No. G.S.R. 1685 in Gazette of India dated the 20th November, 1965.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Eightieth Amendment Rules, 1965, published in Notification No. G.S.R. 1686 in Gazette of India dated the 20th November, 1965.

- (vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1965, published in Notification No. G.S.R. 1687 in Gazette of India dated the 20th November, 1965.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Eighty-second Amendment Rules, 1965, published in Notification No. G.S.R. 1688 in Gazette of India dated the 20th November, 1965.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Taxation Laws (Amendment and Miscellaneous Provisions) Bill, 1965, passed by Lok Sabha on the 18th November, 1965.
- (ii) That at its sitting held on the 30th November, 1965, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Judges (Inquiry) Bill, 1964 and nominated the following members to serve on the said Joint Committee:—
 - (1) Shrimati C. Ammanna Raja
 - (2) Shri Jai Sukh Lal Hathi
 - (3) Shri Akbar Ali Khan
 - (4) Shri R. S. Khandekar
 - (5) Shri Debabrata Mookerjee
 - (6) Shri G. S. Pathak
 - (7) Prof. M. Ruthnaswamy
 - (8) Shri P. N. Sapru
 - (9) Shri D. L. Sen Gupta
 - (10) Shri K. K. Shah

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7. Motions

Discussion on the following motions moved by Shri C. Subramaniam and Shri Kishen Pattnayak respectively, namely:—

- (i) "That the Food situation in the country be taken into consideration."
- (ii) "That the situation arising out of drought and resultant failure of crop in several States be taken into consideration."

and the substitute motions thereto moved on the 1st December, 1965, continued.

The following members took part in the combined debate on the two motions:—

- (1) Shrimati Jyotsna Chanda
 - (2) Shrimati Shashank Manjari
 - (3) Shri Braj Behari Mehrotra
 - (4) Shri H. K. V. Gowdh
 - (5) Shri Peter Alvares
 - (6) Shri Arun Chandra Guha
 - (7) Shri Dinen Bhattacharya
 - (8) Shri Kanhu Charan Jena
 - (9) Shri Sarjoo Pandey
 - (10) Shri Mathew Maniyangadan
 - (11) Shri Jashvant Mehta
 - (12) Dr. Ram Manohar Lohia
 - (13) Sardar Amar Singh Saigal
 - (14) Shri K. Hanumanthaiya
 - (15) Shri Tan Singh
 - (16) Shri K. D. Malaviya
 - (17) Shri Lahtan Choudhry
 - (18) Shri Suraj Lal Verma
 - (19) Shri Tulshidas Jadhav
 - (20) Shrimati T. Lakshmi Kanthamma
 - (21) Swami Ramanand Shastri
 - (22) Shri Jagdev Singh Siddhanti
 - (23) Shri A. P. Sharma
 - (24) Shri Ramshekhar Prasad Singh
 - (26) Shri Cherian J. Kappen
 - (26) Shri Hukam Chand Kachwai
 - (27) Shri K. L. More (Speech unfinished).

The discussion was not concluded.

8. *Half-An-Hour-Discussion on matters arising out of answer to question

Shri P. K. Vasudevan Nair raised a half-an-hour-discussion on points arising out of the answer given on the 24th November, 1965, to Unstarred Question No. 1242 regarding Kerala cultivators.

Shri Jai Sukh Lal Hathi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd December, 1965).

S. L. SHAKDHER,

Secretary.

^{*}Was taken up at 5 P.M.

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 3, 1965/Agrahayana 12, 1887 (Saka)

No. 454

1. Starred Questions

Starred Questions Nos. 624—628, 631—635 and 638 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1756—1809 and 1811—1819 were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Madhu Limaye called the attention of the Minister of Railways to the reported firing by Naga hostiles on 27 UP passenger train of North East Frontier Railway on the 29th November, 1965, resulting in the death of three persons and injuries to eight others.

The Minister of State for Railways made a statement in regard thereto.

*(ii) Shri Hukam Chand Kachwai called the attention of the Minister of Defence to the reported concentration of Pakistan army with heavy artillery and tanks in the Barmer Sector of Rajasthan.

The Minister of Defence made a statement in regard thereto.

**(iii) Shri Homi F. Daji called the attention of the Minister of Transport to the reported acceptance by India of British Plan to end cargo problem between India and Pakistan.

The Minister of Transport laid on the Table a statement in regard thereto.

^{*}Was taken up at 2.30 P.M.

^{**}Was taken up at 2.50 P.M.

Secretary laid on the Table the Appropriation (No. 5) Bill, 1965 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 26th November, 1965.

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5. Presentation of Petition

Shri Homi F. Daji presented a petition signed by Shri Purushottam Namioshi and others relating to the Advocates Act, 1961.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of Annual Report of Bokaro Steel Limited, New Delhi, for the period ending the 31st March, 1965, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Company.
- (2) A copy of Report on the activities of the Central Silk Beard for the year 1964-65.
- (3) (i) A copy of Annual Report of the Cement Corporation of India Limited, New Delhi, for the year ending 31st March, 1965, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Corporation.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 6th December, 1965.

8. Government Bills-Introduced

- (1) The Criminal Law Amendment (Amendment) Bill, 1965.
- (2) The Indian Tariff (Amendment) Bill, 1965.

9. Metion

Shri S. M. Banerjee moved the following motion:-

"That this House takes note of the statement of the Minister of Industry on decontrol of cement, laid on the Table of the House on the 13th November, 1965."

The following members took part in the debate:-

- (1) Shri A. P. Sharma
- (2) Shri M. R. Masani
- (3) Shri Harish Chandra Mathur
- (4) Shri Ramchandra Vithal Bade
- (5) Shri P. C. Borooah
- (6) Dr. L. M. Singhvi
- (7) Shrimati Savitri Nigam

The discussion was not concluded.

10. Motion Re: Seventy-fifth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:-

"That this House agrees with the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st December, 1965."

On an amendment moved by Shri Prakash Vir Shastri the House divided, Ayes 15; Noes 73. The amendment was accordingly negatived.

· The motion was adopted.

11 Private Member's Bill-Introduced

The Indian Armed Forces Personnel (Compulsory Insurance) Bill, 1965 by Shri M. L. Dwivedi.

12. Private Member's Bill-Negatived

The Advocates (Amendment) Bill, 1965 (Amendment of sections 24 and 35) by Shri V. C. Parashar.

The motion for consideration of the Bill moved by Shri V. C. Parashar on the 19th November, 1965, was negatived.

13. Private Member's Bill-Withdrawn

The Constitution (Amendment) Bill, 1965 (Amendment) of First Schedule) by Shri Hari Vishnu Kamath.

The motion for consideration of the Bill was moved by Shri Hari Vishnu Kamath.

The following members took part in the debate:---

- (1) H. H. Maharaja Pratap Keshari Deo
- (2) Shri Niranjan Lall

- (3) Shri H. N. Mukerjee
- (4) Shrimati Indira Gandhi
- (5) Shri C. K. Bhattacharyya
- (6) Shri Ramchandra Vithal Bade
- (7) Shrimati Savitri Nigam
- (8) Shri N. C. Chatterjee
- (9) Pandit Jwala Prasad Jyotishi
- (10) Shri Madhu Limaye
- (11) Shri K. Hanumanthaiya
- (12) Dr. M. S. Aney
- (13) Shri Raghunath Singh
- (14) Shri Hem Raj
- (15) Shri Jai Sukh Lal Hathi

Shri Hari Vishnu Kamath replied to the debate.

The Bill was withdrawn by leave of the House.

14. Private Member's Bill—Under consideration

The All-India Services (Amendment) Bill, 1965 (Insertion of new section 3A) by Shri C. K. Bhattacharyya.

The motion for consideration of the Bill was moved by Shri C. K. Bhattacharyya. His speech was not concluded.

15. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Forty-second Report of the Business Advisory Committee.

Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 12th November, 1965 to Starred Question No. 184 regarding Repayment of Loan by TISCO and IISCO.

Shri N. Sanjiva Reddy replied to the discussion.

(Lok Sabha adjourned till 11 a.m. on Monday, the 6th December, 1965).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Monday, December 6, 1965/Agrahayana 15, 1867 (Saka)

No. 455

1. Starred Questions

Starred Questions Nos. 653A—656, 658 and 659 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

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Replies to Unstarred Questions Nos. 1820, 1822—1830, 1832—1839, 1841—1864, 1866—1913 and 1915—1917A were laid on the Table.

3. Calling attention to matter of Urgent Public Importance

Shri Indrajit Gupta called the attention of the Minister of Defence to the large scale intrusion by Chinese troops across the Thag La Ridge.

The Minister of Defence made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Annual Report of the Indian Rare Earths
 Limited, Bombay, for the year 1964-65, along with the
 Audited Accounts and the comments of the Comptroller
 and Auditor General thereon, under sub-section (1) of
 section 619A of the Companies Act. 1956.
- (2) A copy of Comments of the Government on the pending items of the Recommendations of the Railway Accidents Committee, 1962 (Parts I and II).

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- (3) A copy of Main Conclusions of the Twenty-third Session of the Indian Labour Conference held at New Delhi on the 30th and 31st October, 1965.
- (4) A copy of Report of the Indian Government Delegation to the Forty-ninth Session of the International Labour Conference held at Geneva in June, 1965.

5. Financial Committees (1965-65)—A Review—laid on the Table

Secretary laid on the Table a copy of "Financial Committees (1964-65)—A Review."

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 1st December, 1965, Rajya Sabha agreed without any amendment to the Coal Mines Provident Fund and Bonus Schemes (Amendment) Bill, 1965, passed by Lok Sabha on the 16th September, 1965.

7. Statement under direction 115

H.H. Maharaja Pratap Keshari Deo made a statement regarding answer given by the Minister of Home Affairs on the 3rd November, 1965, to a supplementary on Starred Question No. 2 regarding Special Audit Report on Orissa Government transactions.

The Minister of Home Affairs made a statement in reply thereto.

8. Motion re: Forty-second Report of Business Advisory Committee

Shri Shivram Rango Rane moved the following motion:—

"That this House agrees with the Forty-second Report of the Business Advisory Committee presented to the House on the 3rd December, 1985."

The motion was adopted.

9. Government Bills-Introduced

- (1) The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1965.
 - (2) The Delhi High Court Bill, 1965.

10. Motions

Discussion on the following motions moved by Shri C. Subramaniam and Shri Kishen Pattnayak respectively, namely:—

- (i) "That the Food situation in the country be taken into consideration."
- (ii) "That the situation arising out of drought and resultant failure of crop in several States be taken into consideration"

and the substitute motions thereto moved on the 1st December, 1965, continued.

The following members took part in the combined debate on the two motions:—

- (1) Shri K. L. More
- (2) Shri S. C. Balakrishnan
- (3) Dr. L. M. Singhvi
- (4) Shrimati Renuka Ray
- (5) Shri P. C. Borooah
- (6) Shri R. Muthu Gounder
- (7) Shri H. C. Linga Reddy
- (8) Shrimati Jamuna Devi a trattigati
- (9) Shri J. B. Kripalani
- (10) Shri Digambar Singh Chaudhri
- (11) Shri Amar Nath Vidyalankar
- (12). Shri C. H. Mohammad Koya
- (13) Shri Rajeshwar Patel
- (14) Shrimati Shakuntala Devi
- (15) Shrimati Minimata Agamdas Guru
- (16) Shri Sivamurthi Swami
- (17) Shri Jaswantraj Mehta
- (18) Shrimati Sharda Mukerjee
- (19) Shri Himmatsinhji
- (20) Dr. G. S. Melkote
- (21) Shrimati Sahodra Bai Rai
- (22) Seth Achal Singh
- (23) Shri Krishna Chandra Pant
- (24) Dr. M. S. Aney

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- (25) Shri Kamal Nath Tiwari
- (26) Shri Deorao S. Patil
- (27) Shri S. B. Patil
- (28) Shri Balgovind Verma
- (29) Shri Yashpal Singh
- (30) Shri Onkarlal Berwa
- (31) Shri Madhavrao Laxmanrao Jadhav
- (32) Shrimati Sangam Laxmi Bai
- (33) Shri Priya Gupta
- (34) Shri Bakar Ali Minga and protection
- (35) Shri Vishram Prasad

The discussion was not concluded.

11. *Half-an-hour discussion on matters arising out of answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 15th November, 1965 to Starred Question No. 212 regarding Hindus debarred from coming to India.

Sardar Swaran Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th December, 1965).

S. L. SHAKDHER, Secretary.

^{*}Was taken up at 5.05 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 7, 1965/Agrahayana 16, 1887 (Saka)

No. 456

1. Starred Questions

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Starred Questions Nos. 684—691 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1918—2005, 2007, 2009—2016, 2016-A, 2016-B, 2016-C and 2016-D were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification S.R.O. No. 296/65 published in Kerala Gazette dated the 27th July, 1965, making certain amendment to the Kerala Motor Vehicles (Taxation of Passengers and Goods) Rules, 1963, under sub-section (4) of section 20 of the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (2) A copy each of the following Notifications under sub-section
 (3) of section 133 of the Motor Vehicles Act, 1939, readwith clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the States of Kerala, making certain amendments to the Kerala Motor Vehicles Rules, 1961:—
 - (i) G.O. (MS) No. 246/PW published in Kerala Gazette dated the 21st September, 1965.

- (ii) S.R.O. No. 375/65 published in Kerala Gazette dated the 12th October, 1965.
- (3) A copy of Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (4) A copy of Notification S.R.O. No. 352/65 published in Kerala Gazette dated the 14th September, 1965, under subsection (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala.
- (5) A copy each of the following Rules under sub-section (3) of section 44 of the Food Corporations Act, 1964:—
 - (i) The Food Corporations (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 1439, in Gazette of India dated the 2nd October, 1965.
 - (ii) The Food Corporations (Third Amendment) Rules, 1965, published in Notification No. G.S.R. 1528 in Gazette of India dated the 16th October, 1965.
- (6) A copy of Annual Report of the Central Warehousing Corporation for the year 1964-65, along with the Annual Accounts and the Audit Report thereon under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (7) A copy of Twenty-eighth Report of the Law Commission on the Indian Oaths Act. 1873.

4. Report of Estimates Committee

Shri Arun Chandra Guha presented the Eighty-seventh Report of the Estimates Committee on action taken by Government on the recommendations contained in the Forty-third Report of the Estimates Committee on the Ministry of Railways—North East Frontier Railway.

5. Government Bill-Introduced

The Punjab Cooperative (Extension to Delhi) Bill, 1965.

6. Motions

Discussion on the following motions moved by Shri C. Subramaniam and Shri Kishen Pattnayak respectively, namely:—

- (i) "That the Food situation in the country be taken into consideration"
- (ii) "That the situation arising out of drought and resultant failure of crop in several States be taken into consideration"

and the substitute motions thereto moved on the 1st December, 1965, continued.

Shri Kishen Pattnayak spoke by way of reply on the motion moved by him.

Shri C. Subramaniam replied to the combined debate on the two motions,

On the substitute motion moved by H. H. Maharaja Pratap Keshari Deo to Motion at (i), the House divided, Ayes 22; Noes 133. The substitute motion was accordingly negatived.

On the substitute motion moved by Shri Indrajit Gupta to Motion at (i), the House divided, Ayes 16; Noes 135. The substitute motion was accordingly negatived.

On the substitute motion moved by Shri Madhu Limaye to Motion at (i), the House divided, Ayes 15; Noes 129. The substitute motion was accordingly negatived.

The remaining substitute motions to Motion at (i) were negatived.

The substitute motion to Motion at (ii) was also negatived.

7. Government Bill-Motion for Reference to Joint Committee-Adopted.

The Delhi Administration Bill, 1965

Discussion on the motion for reference of the Bill to a Joint Committee moved by Shri Gulzarilal Nanda on the 30th November, 1965 and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri S. M. Banerjee, continued.

The following members took part in the debate:-

- (1) Shri S. C. Balakrishnan
- (2) Chodhury Brahm Perkash
- (3) Shri M. L. Dwivedi

- (4) Shri Kashi Ram Gupta
- (5) Shri Ramshekhar Prasad Singh
- (6) Shri Prakash Vir Shastri
- (7) Shri G. N. Dixit

Shri Gulzarilal Nanda replied to the debate. The amendment moved by Shri S. M. Banerjee was negatived.

The motion was adopted as follows:—

"That the Bill to provide for the administration of the Union territory of Delhi and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 33 members, 22 from this House, namely:—

- (1) Shri S. V. Krishnamoorthy Rao
- (2) Shri Ramchandra Vithal Bade
- (3) Chodhury Brahm Perkash
- (4) Shrimati Renu Chakravartty
- (5) Shri Shiyajirao S. Deshmukh
- (6) Shri Shiv Charan Gupta
- (7) Shrimati Subhadra Joshi
- (8) Shri Hari Vishnu Kamath
- (9) Sardar Kapur Singh
- (10) Shri Mehr Chand Khanna,
- (11) Shri T. Manaen
- (12) Shri Dhuleshwar Meena,
- (13) Shri Jashvant Mehta
- (14) Shri Bakar Ali Mirza
- (15) Sardar Gurmukh Singh Musafir
- (16) Shri Naval Prabhakar
- (17) Shri A. V. Raghayan
- (18) Shri R., V. Reddiar
- (19) Dr. Sarojini Mahishi
- (20) Shri Sham Nath
- (21) Shrimati Ramdulari Sinha, and
- (22) Shri Gulzarilal Nanda

and 11 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

8. Government Bills-Under Consideration

- (i) The Union Duties of Excise (Distribution) Amendment Bill, 1965.
- (ii) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1965.
 - (iii) The Estate Duty (Distribution) Amendment Bill, 1965.

The motions for consideration of the above three Bills were moved by Shri Rameshwar Sahu.

The following members took part in the combined debate: -

- (1) Dr. C. B. Singh
- (2) Shri V. B. Gandhi
- (3) Shri Prabhat Kar
- (4) Shri Diwan Chand Sharma (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th December, 1965).

S. L. SHAKDHER,

Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 8, 1965/Agrahayana 17, 1887 (Saka)

No. 457

1. Starred Questions

Starred Questions Nos. 714, 716—719, 721, 723 and 725 were orally answered. Replies to remaining quesstions were laid on the Table.

2. Unstarred Questions

'Replies to Unstarred Questions Nos. 2017—2074, 2076—2082, 2084, 2085, 2087—2123, 2125, 2127—2132 and 2132A were laid on the Table,

3. Short Notice Questions

Two Short Notice Questions addressed to the Ministers of Steel and Mines and Education regarding Dastur and Co. and Acts of Universities in Andhra Pradesh respectively were answered and supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Nath Pai called the attention of the Minister of Health to the threatened strike of 800 C.H.S. Doctors in Delhi.

The Minister of Health stated that she would make a statement at a later date.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Report of the Monopolies Inquiry Commission. 1965 (Volumes I and II).
- (2) A statement on closure of cotton textile mills.

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- (3) A copy of the Union Public Service Commission (Exemption from Consultation) (Third Amendment) Regulations, 1965, published in Notification No. G.S.R. 1672 in Gazette of India dated the 20th November, 1965, under clause (5) of article 320 of the Constitution, together with an explanatory note.
- (4) A copy of Notification No. G.S.R. 1673 published in Gazette of India dated the 20th November, 1965, making an amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.

6. Statement by Minister

The Deputy Minister of Home Affairs made a statement correcting the answer given on the 3rd November, 1965, to certain supplementaries on Starred Question No. 1 regarding Border Security Force.

7. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Seventy-sixth Report of the Committee on Private Members' Bills and Resolutions.

8. Statement by Minister

The Minister of Railways made a statement on action taken on certain points made by members during the discussions on Railway Budget for 1965-66.

9. Government Bills—Passed

- (i) The Union Duties of Excise (Distribution) Amendment Bill, 1965.
- (ii) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1965.
- (iii) The Estate Duty (Distribution) Amendment Bill, 1965.

Discussion on the motions for consideration of the above three Bills moved on the 7th December, 1965, continued.

The following members took part in the combined debate:-

- (1) Shri Diwan Chand Sharma
- (2) Shri Yudhvir Singh
- (3) Shri K. D. Malaviya
- (4) Shri Kashi Ram Gupta
- (5) Shri Peter Alvares

- (6) Shri Amar Nath Vidyalankar
- (7) Shri Radhe Lal Vyas
- (8) Dr. M. S. Aney
- (9) Shri Madhu Limaye
- (10) Pandit D. N. Tiwary.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration of the Union Duties of Excise (Distribution) Amendment Bill, 1965 was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

The motion for consideration of the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1965 was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

The motion for consideration of the Estate Duty (Distribution) Amendment Bill, 1965 was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

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(iv) The Goa, Daman and Diu (Absorbed Employees) Bill. 1965.

The motion for consideration of the Bill was moved by Shri Jai Sukh Lal Hathi.

The following members took part in the debate:-

- (1) Shri M. P. Shinkre
- (2) Shri Peter Alvares
- (3) Shri K. K. Warior
- (4) Shri Tulshidas Jadhav
- (5) Shri Onkarlal Berwa

Shri Jai Sukh Lal Hathi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jai Sukh Lal Hathi.

The motion was adopted and the Bill was passed.

(v) The Indian Tariff (Amendment) Bill, 1965

The motion for consideration of the Bill was moved by Shri Manubhai Shah.

The following members took part in the debate:-

- (1) Shri V. B. Gandhi
- (2) Shri Sinhasan Singh
- (3) Shri Onkarlal Berwa
- (4) Shri Tulshidas Jadhav

Shri Manubhai Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manubhai Shah.

The motion was adopted and the Bill was passed.

10. Resolution

Shri S. K. Patil moved the following Resolution:-

"That this House approves the recommendations contained in the Report of the Committee appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance which was presented to Parliament on 29th November, 1965."

Shri Peter Alvares took part in the debate. His speech was not concluded.

The discussion was not concluded.

11. Half-an-hour Discussion on Matters arising out of Answer to Question

Swami Rameshwaranand raised a half-an-hour discussion on points arising out of the answer given on the 25th November, 1965 to Short Notice Question No. 4 regarding supply of electricity for tube-wells in Punjab.

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th December, 1965).

S. L. SHAKDHER, Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, December 9, 1965/Agrahayana 18, 1887 (Saka)

No. 458

1. Starred Questions

Starred Questions Nos. 744-746, 749, 751-753 and 755 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2133—2218, 2218-A, 2218-B. 2218-C, 2218-D and a statement by the Minister of Health correcting the reply to Unstarred Question No. 2288 on the 16th September, 1965 were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions addressed to the Ministers of Irrigation and Power and Community Development and Cooperation regarding Tuticorin Thermal Power Station and Abolition of the post of Block Development Officer in Madhya Pradesh respectively were orally answered and supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications under subsection (3) of section 7 of the Kerala Government Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—
 - (i) The Kerala Land Assignment Rules, 1964, published in Notification S.R.O. No. 71/64 in Kerala Gazette dated the 25th March, 1964.

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- (ii) The Rules for the implementation of the Centrally sponsored scheme of settlement of landless agricultural labourers on Government Poramboke lands, published in Notification No. 50513/A3/62/RD in Kerala Gazette dated the 22nd October, 1963.
- (iii) The Rules for the assignment of Government lands for the purpose of Settlement of landless agricultural labourers under the Centrally sponsored scheme of the settlement of such labourers, published in Notification S.R.O. No. 715/1963 in Kerala Gazette dated the 22nd October, 1963.
- (iv) Notification No. 79182/A3/63/RD dated the 9th January, 1964, making certain amendments to the rules for the assignment of Government lands for the purpose of settlement of landless agricultural labourers under the Centrally sponsored scheme of the settlement of such labourers.
- (v) S.R.O. No. 30/65 published in Kerala Gazette dated the 26th January, 1965, making certain amendment to the Rules for the assignment of Government lands.
- (vi) S.R.O. No. 117/65 published in Kerala Gazette dated the 23rd March, 1965.
- (vii) The Rules for the Assignment of Government Land in Development Areas for industrial purposes, published in Notification S.R.O. No. 97/64 in Kerala Gazette dated the 14th April, 1964.
- (viii) S.R.O. No. 231/65 published in Kerala Gazette dated the 1st June, 1965, making certain amendment to the Kerala Land Assignment Rules, 1964.
 - (ix) S.R.O. No. 303/65 published in Kerala Gazette dated the 3rd August, 1965, making certain amendments to the special rules for the lease of Government lands for tobacco cultivation.
- (2) A copy of Notification S.R.O. No. 219/64 published in Kerala Gazette dated the 21st July, 1964, making certain amendments to the Kerala Land Acquisition Rules, 1963, under sub-section (2) of section 61 of the Kerala Land Acquisition Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala.

- (3) A copy of the Forest Settlement Rules, 1965, published in Notification S.R.O. No. 186/65 in Kerala Gazette dated the 11th May, 1965, under section 77 of the Kerala Forest Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala.
- (4) (i) A copy of Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Company.
- (5) The following statements showing action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—

(i)	Statement No. I.		Thirteenth Session, 1965.
(ii)	Supplementary ment No. III	State-	Twelfth Session, 1965.
(iii)	Supplementary ment No. VII	State-	Eleventh Session, 1965.
(iv)	Supplementary ment No. X	State-	Tenth Session, 1964.
(v)	Supplementary ment No. XVII	State-	Seventh Session, 1964.
(vi)	Supplementary ment No. XX	State-	Fourth Session, 1964.
(vii)	Supplementary ment No. XXIII	State-	First Session, 1962.

- (6) (i) A copy of Annual Report of the Ashoka Hotels Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Company.
- (7) (i) A copy of Annual Report of the Janpath Hotels Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller [P.T.O.

- and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (8) A copy each of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala:—
 - (i) S.R.O. No. 394/65 published in Kerala Gazette dated the 2nd November, 1965.
 - (ii) S.R.O. No. 402/65 published in Kerala Gazette dated the 9th November, 1965.
- (9) A copy of Annual Report of the Central Road Transport Corporation Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (10) (i) A copy of Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Company.
- (11) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1696 published in Gazette of India dated the 20th November, 1965.
 - (ii) G.S.R. 1750 published in Gazette of India dated the 27th November, 1965.
 - (iii) G.S.R. 1751 published in Gazette of India dated the 27th November, 1965.

- (iv) G.S.R. 1752 published in Gazette of India dated the 27th November, 1965.
- (v) G.S.R. 1753 published in Gazette of India dated the 27th November, 1965.
- (vi) G.S.R. 1754 published in Gazette of India dated the 27th November, 1965.
- (vii) G.S.R. 1790 published in Gazette of India dated the 30th November, 1965.
- (viii) G.S.R. 1794 published in Gazette of India dated the 3rd December, 1965.
- (12) A copy each of the following Rules under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Eighty-third Amendment Rules, 1965, published in Notification No. G.S.R. 1740 in Gazette of India dated the 27th November, 1965.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1965, published in Notification No. G.S.R. 1741 in Gazette of India dated the 27th November, 1965.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1965, published in Notification No. G.S.R. 1742 in Gazette of India dated the 27th November, 1965.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Eighty-sixth Amendment Rules, 1965, published in Notification No. G.S.R. 1743 in Gazette of India dated the 27th November, 1965.
- (v) The Customs and Central Excise Duties Export Drawback (General) Eighty-seventh Amendment Rules, 1965, published in Notification No. G.S.R. 1744 in Gazette of India dated the 27th November, 1965.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-eighth Amendment Rules, 1965, published in Notification No. G.S.R. 1745 in Gazette of India dated the 27th November, 1965.

- (vii) The Customs and Central Excise Duties Export Drawback (General) Eighty-ninth Amendment Rules, 1965, published in Notification No. G.S.R. 1746 in Gazette of India dated the 27th November, 1965.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Ninetieth Amendment Rules, 1965, published in Notification No. G.S.R. 1747 in Gazette of India dated the 27th November, 1965.
 - (ix) The Customs and Central Excise Duties Export Drawback (General) Ninety-first Amendment Rules, 1965, published in Notification No. G.S.R. 1748 in Gazette of India dated the 27th November, 1965.
 - (x) The Customs and Central Excise Duties Export Drawback (General) Ninety-second Amendment Rules, 1965, published in Notification No. G.S.R. 1749 in Gazette of India dated the 27th November, 1965.
- (13) A copy of the Kerala Sales Tax (Levy and Validation)
 Act, 1965 (President's Act No. 4 of 1965) under subsection (2) of section 3 of the Kerala State Legislature
 (Delegation of Powers) Act, 1965.

5. Minutes of Committee on Absence of Members—laid on the Table

The Minutes of the Fifteenth sitting of the Committee on Absence of Members from the sittings of the House held during the current Session, were laid on the Table.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation (No. 5) Bill, 1965, passed by Lok Sabha on the 30th November, 1965.
- (ii) That at its sitting held on the 7th December, 1965, Rajya Sabha agreed without any amendment to the Metal Corporation of India (Acquisition of Undertaking) Bill, 1965, passed by Lok Sabha on the 22nd November, 1965.

7. Statement by Minister

The Minister of Labour and Employment made a statement regarding applicability of the Payment of Bonus Act, 1965 to Public Sector Undertakings.

8. Resolution—Adopted

Discussion on the following Resolution moved by Shri S. K. Patil on the 8th December, 1965, continued:—

"That this House approves the recommendations contained in the Report of the Committee appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance which was presented to Parliament on 29th November, 1965."

The following memgers took part in the debate:-

- (1) Shri Peter Alvares
- (2) Shri V. B. Gandhi
- (3) Dr. U. Misra
- (4) Shri S. C. Samanta
- (5) Shri M. P. Shinkre
- (6) Sardar Amar Singh Saigal
- (7) Shri C. K. Bhattacharyya
- (8) Shri Yashpal Singh
- (9) Shri Diwan Chand Sharma
- (10) Shri Sarjoo Pandey
- (11) Pandit D. N. Tiwary
- (12) Shri Sinhasan Singh
- (13) Shri C. M. Chawdhary

Shri S. K. Patil replied to the debate.

The Resolution was adopted.

9. *Calling Attention to Matter of Urgent Public Importance

The Minister of Health made a statement on the threatened strike of 800 C.H.S. doctors in Delhi, to which her attention was called by Shri Nath Pai on the 8th December, 1965.

10. Government Bill-under consideration

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The Delhi High Court Bill, 1965.

The motion for consideration of the Bill was moved by Shri Jai Sukh Lal Hathi.

^{*}Was taken up at 4.05 P.M.

An amendment for reference of the Bill to a Select Committee, was moved by Shri Hari Vishnu Kamath.

The following members took part in the debate:—

- (1) Shri Hari Vishnu Kamath
- (2) Shri N. C. Chatterjee
- (3) Sardar Kapur Singh
- (4) Shri Ram Sewak Yadav
- (5) Shri Prabhu Dayai Himatsingka
- (6) Shri U. M. Trivedi
- (7) Shri K. L. Balmiki
- (8) Shri M. P. Shinkre
- (9) Dr. L. M. Singhvi
- (10) Shri Diwan Chand Sharma
- (11) Shri Sarjoo Pandey
- (12) Dr. M. S. Aney

Shri Jai Sukh Lal Hathi commenced his speech in reply to the debate. His speech was not concluded

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th December, 1965).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 10, 1965/Agrahayana 19, 1887 (Saka)

No. 459

1. Starred Questions

Starred Questions Nos. 773-777, 779-781 and 785 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2219-2226, 2228-2268, 2270-2303 and 2303-A were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions addressed to the Ministers of Commerce and Finance regarding Prices of Woollen Cloth and Advance Insurance Co., Bombay respectively were orally answered and supplementary questions were answered thereon.

At 5 p.m. six Short Notice Questions addressed to the Ministers of Defence, Commerce, External Affairs, Finance and Steel and Mines regarding Conscription to the Armed Forces, Import of Rice from British Guiana, Propaganda on Pak. Radio, BMT Commodity Company, New York, Retrenchment of Civil Engineers of Neyveli Lignite Corporation Ltd. and Asian Development Bank were orally answered and supplementary questions were answered thereon.

4. Calling attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of Finance to the failure of the Government to increase the Dearness Allowance of the Central Government employees even after the twelve monthly average consumer price index had gone up by more

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points as per figures published in the Press note issued by P.I.B. on the 6th November, 1965.

The Minister of Finance made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Memorandum and Articles of Association of the Bharat Aluminium Company Private Limited.
 - (2) A copy each of the following Notifications making certain amendments to the Kerala State Agricultural Loan Rules, under sub-section (2) of section 10 of the Kerala Agriculturists Loans Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
 - (i) S.R.O. No. 63/64 published in Kerala Gazette dated the 17th March, 1964.
 - (ii) S.R.O. No. 209/64 published in Kerala Gazette dated the 7th July, 1964.
 - (iii) S.R.O. No. 210/64 published in Kerala Gazette dated the 7th July, 1964.
 - (iv) S.R.O. No. 226/64 published in Kerala Gazette dated the 28th July, 1964.
 - (v) S.R.O. No. 297/64 published in Kerala Gazette dated the 29th September, 1964.
 - (vi) S.R.O. No. 398/64 published in Kerala Gazette dated the 15th December, 1964.
 - (vii) S.R.O. No. 120/65 published in Kerala Gazette dated the 30th March, 1965.
 - (viii) S.R.O. No. 194/65 published in Kerala Gazette dated the 11th May, 1965.
 - (ix) S.R.O. No. 227/65 published in Kerala Gazette dated the 1st June, 1965.
 - (3) A copy of Notification No. G.O. MS. 422/Agri./65 published in Kerala Gazette dated the 10th August, 1965, making certain amendments to the Special Loan Rules

for development of Rubber Plantation, 1961, under subsection (2) of section 10 of the Kerala Agriculturists Loans Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

- (4) (i) A copy of Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Corporation.
- (5) A copy of Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1964-65, under section 19 of the said Act.
- (6) A copy each of the following papers under sub-section(2) of section 37 read with sub-section (4) of section 15 of the Air Corporations Act, 1953:—
 - (i) Annual Report of the Air-India along with the Annual Accounts for the year 1964-65 and Audit Report thereon.
 - (ii) Annual Report of the Indian Airlines Corporation along with the Annual Accounts for the year 1964-65 and Audit Report thereon.
- (7) (i) A copy of Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government on the working of the above Corporation.
- (8) A copy of Notification S.R.O. No. 343/65 published in Kerala Gazette dated the 14th September, 1965, making certain amendments to the Rules issued by the Government of Kerala under sub-section (5) of section 65 of the Madras Co-operative Societies Act, 1932.

- (9) A copy of Seventh Report of the Commissioner of Linguistic Minorities for the period from 1st January to 31st December, 1964, under article 350B(2) of the Constitution.
- (10) A copy of Order No. 11 of the Delimitation Commission determining the parliamentary and assembly constituencies in the State of Mysore, published in Notification No. S.O. 3709 in Gazette of India dated the 27th November, 1965, under sub-section (3) of section 10 of the Delimitation Commission Act, 1962.
- (11) A copy of Report of the Working Group on the Khadi and Village Industries along with its Appendices and the Comments of the Khadi and Village Industries Commission thereon.
- (12) A copy of Report on the General Election to the Kerala Legislative Assembly, 1965.
 - (13) A List of Indian Nationals who have deposited their jewellery with the Indian Embassy at Rangoon.
 - (14) The Statement showing the reply to the recommendation noted in Chapter V of the Sixty-third Report of the Estimates Committee which was not furnished by Government in time for inclusion in the Report.

6. Minutes of Parliamentary Committees—laid on the Table

- (i) The Minutes of the Sittings (72nd to 76th) of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.
- (ii) The Minutes of the sitting of the Rules Committee held on the 11th November, 1965, were laid on the Table.
- (iii) The Minutes of the Sittings (14th to 17th) of the Committee on Government Assurances held during the current Session, were laid on the Table.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 6th December, 1965, Rajya Sabha passed the Jawaharlal Nehru University Bill, 1965.

8. Bill passed by Rajya Sabha-laid on the Table

Secretary laid on the Table a copy of the Jawaharlal Nehru University Bill, 1965, as passed by Rajya Sabha.

9. President's Assent to Bill

Secretary laid on the Table the Taxation Laws (Amendment and Miscellaneous Provisions) Bill, 1965 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 3rd December, 1965.

10. Report of Estimates Committee

Shri Arun Chandra Guha presented the Eighty-eighth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Thirty-third Report of the Estimates Committee on the erstwhile Ministry of Mines and Fuel—Coal Controller's Organisation, Coal Movement, Coal Board, Coal Washeries, Coal Council of India, etc.

11. Report of Public Accounts Committee

Shri R. R. Morarka presented the Forty-second Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1963-64; Audit Report (Civil), 1965 and Audit Report (Commercial), 1965 relating to the Ministeries of External Affairs, Health, Home Affairs, Information and Broadcasting and Labour and Employment.

12. Report of Committee on Public Undertakings

Shri Panampilli Govinda Menon presented the Thirteenth Report of the Committee on Public Undertakings on the Management and Administration of Public Undertakings (Planning of Projects).

13. Government Bill-Introduced.

The Unit Trust of India (Amendment) Bill, 1965.

14. Motion

Discussion on the following motion moved by Shri S. M. Banerjee on the 3rd December, 1965, continued—

"That this House takes note of the statement of Minister of Industry on decontrol of cement; laid on the Table of the House on the 18th November, 1965."

Shri T. N. Singh took part in the debate.

Shri S. M. Banerjee replied to the debate.

The motion was adopted.

15. Discussion under Rule 193

Shri Madhu Limaye raised a discussion on the closure and likely closure of textile mills and large-scale retrenchment and lay-off in engineering, metal and other industries throughout the country.

The following members took part in the debate:-

- (1) Shri T. H. Sonavane
- (2) Shri Indrajit Gupta (Speech unfinished).

The discussion was not concluded.

16. Statement by Minister

The Minister of Food and Agriculture made a statement regarding the supply of wheat and fertilisers by the Government of United States of America under PL-480 Agreement.

17. Motion re: Seventy-sixth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:-

"That this House agrees with the Seventy-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December, 1965."

The motion was adopted.

18. Private Members' Resolution—Negatived

Discussion on the following Resolution moved by Shri P. K. Vasudevan Nair on the 26th November, 1965, continued:—

"This House is of opinion that in view of the present emergency, the oil industry should be placed in the public sector."

Two substitute motions were moved by Sarvashri Shree Narayan Das and Madhu Limaye.

The following members took part in the debate:-

- (1) Shri Madhu Limaye
- (2) Shri Shree Narayan Das
- (3) Shri N. Dandeker
- (4) Shri Ram Sahai Tiwary
- (5) Shri Ramchandra Vithal Bade
- (6) Shri Raghunath Singh
- (7) Shrimati Jayaben Shah
- (8) Dr. Ram Manohar Lohia

14.7

⁴ Made at 2-15 P.M.

- (9) Shri Madhavrao Laxmanrao Jadhav
- (10) Shri Amar Nath Vidyalankar
- (11) Shri Humayun Kabir

On the substitute motion moved by Shri Madhu Limaye, the House divided, Ayes 17; Noes 103. The substitute motion was accordingly negatived.

The substitute motion moved by Shri Shree Narayan Das was withdrawn by leave of the House.

On the Resolution the House divided, Ayes 16; Noes 96. The Resolution was accordingly negatived.

19. Private Members' Resolution-Under consideration

Shri Sidheshwar Prasad moved the following Resolution:-

"This House is of opinion that with a view to make India nationally and emotionally integrated, necessary steps be taken to eradicate all disintegrating forces, namely communalism, casteism, regionalism, narrow linguism etc. from every walk of our life."

Five substitute motions were moved by Sarvashri P. R. Chakraverti, Yashpal Singh, S. C. Balakrishnan, Madhu Limaye and P. Muthiah.

One amendment was moved by Shri C. H. Mohammad Koya.

The discussion was not concluded.

20. *Statement by Prime Minister

The Prime Minister made a statement on his proposed meeting with President Ayub Khan at Tashkent; situation on the borders; and his proposed visits to Burma and the U.S.A.

21. Statement by Minister

The Minister of Home Affairs made a statement regarding postponement of General Elections in Orissa.

(Lok Sabha adjourned sine die at 5-27 P.M.)

S. L. SHAKDHER, Secretary.

^{*}Made at 4 P.M.